

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

HARIHAR SAMAL AND ANOTHER

APPLICANTS

VERSUS

STATE OF ODISHA & ORS

RESPONDENTS

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PLACE: BHUBANESWAR

SANKAR PRASAD PANI

S.Pani

ASHUTOSH PADHY

A.Padhy

DATE: 16th November 2024
Bubaneswar, 751002, Cell-9437279278,

ADVOCATE

Email: sankarprasadpani@gmail.com

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SYNOPSIS

That the Applicant is raising the issue of continuous Air Pollution and Water Pollution caused by the private respondent Sponge Iron Unit and inaction of the state pollution control board in taking stringent action against the defaulting unit for violation of conditions of Consent To Operate. Admittedly as revealed from the records there is continuing non-compliances since the grant of CTO that is **31/03/2023** and the local people as well as the environment are at the receiving end of the pollution while the private respondent use to take the cream of the profit. There are photographic and video evidences suggesting huge amount of Air Pollution. In case of continuing non-compliances the CTO of the unit should have been revoked and the unit ought to have been closed as per the Section 31 A of the Air Act 1981. Further the unit has illegally occupied Forest land without approval from central Government in violation of VAN (Sanrakshan Evam Samvardhan) Adhinyam 2023 and Operating the Unit without authorization under Hazardous & Other waste (Management and trans-boundary movement) Rules 2016 .

LIST OF DATES

15/09/2006	EIA Notification came into force with provision for prior environment clearance for sponge iron plants with more than 200 Tons per day Capacity
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08/09/2008	MOEF granted Environmental Clearance to M/S, BRG IRON & STEEL CO. (P) LTD.
23/07/2015	CPCB issued direction in respect of installation of online emission monitoring system in respect of PM and SO parameters and online effluent monitoring system wrt PH, Phenol, Cyanide and flow in iron and steel industries is mandatory
01/05/2018	Office memorandum issued by MOEF regarding Corporate Environment Responsibility (CER)
31/03/2023	The unit was granted Consent to Operate. The validity was up to 31/03/2025
07/05/2024	SPCB amended the name from M/S, BRG IRON & STEEL CO. (P) LTD. to M/s Rimjhim Ispat Ltd
09/10/2024	Complaint letter from applicant to all the concerned authorities
08/10/2024	photographs of pollution caused by the respondent unit
06/11/2024	

ABBREVIATIONS

WHRB: Waste Heat Recovery Boiler

CPP: Captive Power Plant

AFBC: Atmospheric fluidised-bed combustion

DRI: Direct Reduction Induction

MTPA: Million Tons Per Annum

ESP: Electro Static Precipitator

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

1. Harihar Samal, S/o Late Mathura Samal, aged about 46years, At -Kurunti,
Po- Kushupanga, Pin-759121, Dist- Dhenkanal.
 2. Rajib Gopal Swain, C/o- Sudarsan Deo, aged about 64 years, At/Po-
Kulad, Nalconagar, Pin- 759145, Dist- Angul
-APPLICANTS**

Versus

1. **STATE OF ODISHA** Through Chief Secretary, Government of Odisha,
Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email:

csori@nic.in

2. **District Collector, Dhenkanal**, At/Po/Dist- Dhenkanal, 759001, Odisha
, Email: dm-dhenkanal@nic.in, dcl.adm@nic.in

3. **Member Secretary**, Odisha State Pollution Control Board

A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha

Email: member.secy@ospcboard.org

4. Member Secretary, State Environment Impact Assessment Authority

(SEIAA) Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX,

751022 Email: MS-SEIAA-OR@gov.in

5. Superintendent of Police, Dhenkanal

At/Po-Dhenkanal, Dist- Dhenkanal, PIN- 759001, Odisha, Email-

spdkl.odpol@nic.in

6. Tahasildar Odapada, At/Po- QC6M+RXQ, Odapada, Odisha 759019,

Dist-Dhenkanal, Email: tah.odapada-od@nic.in

7. Divisional Forest Officer, Dhenkanal, At/PO/Dist- Dhenkanal,

759001, dfo.dhenkanal@gmail.com

8. The Member Secretary, Central Pollution Control Board, Parivesh

Bhawan, East Arjun Nagar, Delhi - 110032 Email: mccb.cpcb@nic.in,

ccb.cpcb@nic.in

9. The Secretary, Ministry of Environment, Forest and Climate Change,

Indira Paryavaran Bhawan, Jorbag, Newdelhi 110003, Email-secy-

moef@nic.in

10. Deputy Director General of Forests (C), Ministry of

Environment, Forest and Climate Change, Integrated Regional

Office, Bhubaneswar), A/3, Chandersekharpur, Bhubaneswar –

751023, Email: roez.bsr-mef@nic.in

11. MEMBER SECRETARY

Central Ground Water Authority, 18/11

Jamnagar House, ManSingh Road, New Delhi-110011

Email: cgwa@nic.in

12. Regional Director, Central Ground Water Board, South Eastern

Region, Bhubaneswar Bhujal Bhawan, Khandagiri, Bhubaneswar, pin 751030

Email: rdser-cgwb@nic.in

13.M/s Rimjhim Ispat Ltd, Represented by It's Director, At-Kuranti, PO-

Kusupanga, Dist-Dhenkanal, Pin- 759122

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicants are challenging the continuous Air pollution and discharge the untreated water to the Kisindah Nallah by the M/s. Rimjhim Ispat Limited, in violation Consent to Operate Conditions and CPCB guidelines. The unit has not activated the online monitoring of Stack Emission and Waste Water Discharge to the centralized server of SPCB and CPCB. of Further the unit has not obtained authorization under Hazardous Waste Management and Handling Rues Further the illegal possession of forest land by the private respondent is in violation of VAN (Sanrakshan Evam Samvardhan) Adhiniyam 2023. And also the

Private respondent has illegally occupied the government land.

Hence this application.

IT IS MOST RESPECTFULLY SHOWETH

1. Applicant No 1 is the villager of the Kurunti where the unit exists and concerned with the environment of the locality. The Applicant No1 has been constantly raising the environmental issues and filed original applications on the issue of environmental pollution before this Hon'ble Tribunal. The applicant No 1 continues to be a watch dog of environmental issues in Angul-Talcher-Dhenkanal region and performing the duty cast upon a citizen under Article 51 A(g) of Constitution of India. The applicants have consistently brought the issue of Pollution caused by the unit to the notice of all concerned authorities through petitions and complaints through Email and speed post. Despite of repeated complaints the authorities did not take stringent action to restrain the private respondent from causing pollution and illegal operation of the plant for which the applicant has brought this application before the Hon'ble Tribunal.
2. That the steel plant was initially established by one M/S, BRG IRON & STEEL CO. (P) LTD., for the production capacity of (1)Ferro Alloys Plant 2x9 MVA, (2) Steel Melting Shop (SMS) i) Induction Furnace 2x20 T/H+2x7 T/H, ii) Electric Arc Furnace (EAF) 1x25

Ton/H, iii) AOD Converter 2x35 Ton/H, iv) Ladle Refinery Furnace 1x35 Ton/H, v) Continuous Casting Machine (2 nos.) vi) Oxygen Plant 400 m³/hour, (3) Cold Rolling Mill (CRM) 2,40,000 TPA (4) Hot Rolling Mill (HRM) 7,90,000 TPA. i) M.S. Plates 13,78,000 TPA, ii) S.S. Plates, 72,000 TPA, iii) Mild Steel Coil 1,00,000 TPA, iv) Stainless Steel Coil 2,40,000 TPA, and the M/s. BRG Iron & Steel Co. (P) Ltd. has been acquired by M/s. Rimjhim Ispat Limited through NCLT as on 28.02.2022 and the acquisition completed as on December 2023. Copy of the NOC given by M/s. BRG Iron & Steel Co. (P) Ltd. to transfer the EC in the name of M/s. Rimjhim Ispat Limited is annexed here unto as **ANNEXURE-1**.

3. That the CTO was granted by the State Pollution Control Board on dated 31/03/2023 to the M/s. BRG Iron & Steel Co. (P) Ltd. for the production capacity of (1)Ferro Alloys Plant 2x9 MVA, (2) Steel Melting Shop (SMS) i) Induction Furnace 2x20 T/H+2x7 T/H, ii) Electric Arc Furnace (EAF) 1x25 Ton/H, iii) AOD Converter 2x35 Ton/H, iv) Ladle Refinery Furnace 1x35 Ton/H, v) Continuous Casting Machine (2 nos.) vi) Oxygen Plant 400 m³/hour, (3) Cold Rolling Mill (CRM) 2,40,000 TPA (4) Hot Rolling Mill (HRM) 7,90,000 TPA. i) M.S. Plates 13,78,000 TPA, ii) S.S. Plates, 72,000 TPA, iii) Mild Steel Coil 1,00,000 TPA, iv) Stainless Steel Coil 2,40,000 TPA, and having 46 numbers of General conditions and 12 numbers of general

conditions for units with investment of more than Rs 50 crores, and 17 categories of highly polluting industries (red a). Copy of the CTO dated 31/03/2023 is annexed here unto as **ANNEXURE-2**.

4. That the applicants along with the villagers have made complaints to all the concerned authorities many times with regard to the environmental pollution caused by the Respondent unit, but as on date no stringent action has been taken against the Respondent unit in order to make the unit environmentally compliant. That recently on dated 09/10/2024 the applicants made a representation to the Member Secretary SPCB, District Magistrate Dhenkanal and MoEFCC to look into the matter and to take action against the industry but as on date no action has been taken against the Respondent unit. Copy of the letter dated 09/10/2024 is annexed here unto as **ANNEXURE- 3**.
5. That the Odisha State Pollution Control Board vide letter number - 6896/IND-I-CON-5339 dated 07/05/2024 amended the name of the industry from M/s. BRG Iron & Steel Co. (P) Ltd. to M/s. Rimjhim Ispat Limited. Copy of the amendment letter dated 07/05/2024 is annexed here unto as **ANNEXURE-4**.
6. That the respondent unit has been granted environmental clearance on dated 08/09/2008 by Ministry of Environment and Forests to M/s. BRG Iron & Steel Co. (P) Ltd. with 15 numbers of special conditions

and 14 numbers of general conditions. Copy of the Environmental clearance dated 08/09/2008 is annexed here unto as **ANNEXURE-5**.

7. That as on date the said industry has not changed/amended the name of the industry to the name of M/s. Rimjhim Ispat Limited, and without being the amended Environmental Clearance the new management of the unit has started operation and polluting the environment without having the statutory clearance from the concerned authority.

VIOLATIONS OF ENVIRONMENTAL CLEARANCE
CONDITIONS

8. That the present Respondent unit does not have a valid Environmental clearance in his company's name. The unit is operating with the prior EC which was granted in favor of M/s. BRG Iron & Steel Co. (P) Ltd. by the Ministry of Environment and Forests on dated 08/09/2008.
9. That the present Respondent unit is operating without compliance of the conditions imposed by the Environmental Clearance. That in the Special Condition No. (v) of the EC it is mentioned that "Total water requirement for the expansion project from Brahmani River and ground water sources shall not exceed 4,290 m³/day (3.970 m³/day surface and 1,320 m³/day ground water). Closed circuit circulating/cooling water system shall be used. The wastewater from the de-mineralization (DM) plant shall be neutralized in neutralization pit. The effluent will be treated in effluent treatment plant (ETP) and all

the treated wastewater shall be recycled and reused either in the process or for dust suppression, green belt development and various other activities at the site. Zero effluent discharge shall be stricti/ followed and no wastewater shall be discharged outside the premises.

Domestic effluent st all be treated in sewage treatment plant (STP) and used for green belt development” That the respondent unit instead of

recycling and reusing of the water discharging it into the nearby Nallah for which the aquatic is getting disturbed and the water is also getting contaminated. Though it is specifically mentioned in the EC that the total requirement of the water shall be extracted from the Bramhani river but the **Respondent unit is illegally extracting the water from Kisinda Nallah.**

10.That in the EC letter it is specifically mentioned that Prior Permission for the drawl of 4.290 m²/day water from Brahmani River and ground water sources shall be obtained from the concerned department. But the unit has not obtained any permission from the concerned authority to draw water from Kisinda Nallah.

11. That in the specific condition number (vii) it is mentioned that “All the coal middling and char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. All the blast furnace (EF) slag shall be granulate 1 and provided to cement manufacturers for further utilization, DRI fines shall be used in

induction furnace. Iron scales shall be melted in the Ferro Alloy furnace and reused. Flue dust shall not be dumped anywhere but reused in the process. Slag from submerged arc furnace (SAF) shall not be dumped but reused as per the alternate action plan submitted i.e. providing to cement manufacturers. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Used oil shall be sold to authorized recyclers/re-processors only” **However the respondent unit is dumping its solid wastes outside the units premises.**

12. That in the special condition number (ix) it is particularly mentioned that “Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, CPCB and OPCB” in response to this condition it is stated that the Respondent unit is dumping its solid wastes outside the unit’s premises and alongside the roads for which the villagers of Kurunti are facing many problems and during the rainy season the roads became muddy and people unable to use the road during rainy season.

13. That in the Condition number (xi) of the EC it is specifically mentioned that “Proper utilization of fly ash shall be ensured as per

Fly ash Notification, 1999 and subsequent amendment in 2003. Fly ash shall be used for brick manufacturing.” That the respondent unit is openly dumping its waste materials (Fly ash) outside the units premises.

14. That the EC has imposed a condition for development of green belt in the special condition number (xii) “As proposed, green belt shall be developed in 40.4 ha. (30%) area out of total 122.63 ha. in and around the plant as per the CPCB guidelines in consultation with DFO” though the EC was granted in the year 2008 but as on date the Project Proponent has not developed the adequate greenbelt which was prescribed by the EC.

15. That in the general condition number (iv) it is prescribed that “At least four ambient air quality monitoring stations shall be established in the downward direction as well as we maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCB, CPCB once in six months” **but as on date the unit has established only 2 AAQMS and both the AAQMS are not in working condition.**

16. That in the special condition number (vi) it is particularly state that “Industrial wastewater shall be properly collected, treated so as to

conform to the standards prescribed under (SF 422 (E) dated 19th May, 1993 and 31 December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose” but the unit is **not collecting and treating the wastewater properly and discharging the wastewater directly to the Kisinda Nallah** for which the water of the Kisinda Nallah is getting polluted and the report of SPCB also confirms that the Nallah water is getting polluted due to the discharge of untreated wastewater into it. Copy of the relevant part of SPCB report of March 2016 is here unto annexed as **ANNEXURE-6**

VIOLATIONS OF CTO CONDITIONS

- 17.** That under the general condition number 18 of the CTO it is mentioned that “The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow” but the respondent industry is directly discharging its untreated waste water into the Kisinda Nallah which flows near by the unit.
- 18.** That under the general condition number 20 of the CTO it is mentioned that “It at any time the disposal treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute. The industry must adopt alternate

satisfactory treatment and disposal measures”, that the respondent industry is disposing/stacking it’s treated effluents outside the units premises openly due to which the land as well as the air is getting polluted.

19. That under the general condition number 29 of the CTO it is mentioned that “There shall not be any fugitive or episodal discharge from the premises” but the respondent unit is discharging it’s waste water into the Kisinda Nallah which flows near by the unit.

20. That in the General condition for highly polluting industries condition number 6 of the CTO it is specifically mentioned that “The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack/Ambient Air Quality/ Effulent monitoring stations for maintenance of database, real time data transfer to SPCB server data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter”, **though the industry has connection to the Real Time Data Acquisition And Monitoring system of SPCB but no data is available in the website since long.**

21. That in the General condition for highly polluting industries condition number 9 of the CTO it is specifically mentioned that “The environmental cell shall be established and upgraded effectively to

guide monitor the pollution control and environmental protection activities inside the industries on a day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the board in due time” but as per the applicants knowledge there is no such environmental cell has been established by the respondent industry and most of the EC and CTO conditions are being violated by the industry and no stringent action has been taken yet by the Pollution control board.

22. That under the special conditions for air pollution control, condition number 4 it is clearly mentioned that “All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server” but the industry has failed to comply with this condition of the CTO as their no data available in the Real Time Data Acquisition And Monitoring system of SPCB.

23. That the Respondent industry has failed to comply with the special conditions for air pollution control, condition number 6 which says that “The industry shall strictly follow the guidelines for continuous

Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants”.

24. That the Respondent industry has failed to comply with the special conditions for air pollution control, condition number 7 which says that “The industry shall ensure tamper proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC”. That though the unit has a connection with the Real Time Data Acquisition And Monitoring system of SPCB but the same is not in active condition and there is no data regarding the effluent emission. Copy of the Real Time Data Acquisition And Monitoring report is annexed here unto as **ANNEXURE-7.**

25. That the Respondent unit has also failed to comply the condition number 10 under the head of special conditions for air pollution control which says that “Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.” That the photograph dated 08/10/2024, suggests that the Respondent unit is stacking its solid waste out side the unit premises which creates public nuisance. Photograph dated 08/10/2024 is annexed here unto as **ANNEXURE-8.**

26. That the Respondent unit has also failed to comply the condition number 11 under the head of special conditions for air pollution control which says that “Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.”

27. That the Respondent unit has failed to comply with the condition number 1 under the head of special conditions for water pollution control which says that “Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated and recycled in those processes.”

That the said Respondent unit is discharging it's effluent water to the Kisinda Nallah which flows near by the unit.

28. That the Respondent unit has failed to comply with the condition number 2 under the head of special conditions for water pollution control which says that “Wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill shall be treated in adequately designed ETP and the treated water shall be reused. Care shall be taken to avoid spillage of the pickling acids. Non acidic effluent generated from both these units shall also be suitably treated and reused.” Though the CTO has imposed a condition to reuse the water after proper treatment but the industry is discharging its

untreated water into the Kisinda Nallah. That the applicant has taken photographs of the site where it is clearly shown that the Respondent unit is directly discharging its untreated water to the nearby nallah. Photograph dated 06/11/2024 is annexed here unto as **ANNEXURE-9**.

29. That the Respondent unit has failed to comply with the condition number 3 under the head of special conditions for water pollution control which says that “Wastewater generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.” But the said industry is not reusing the wastewater generated from raw water treatment system and back wash of filtration plant and directly discharging it into the nearby Nallah.

30. That in the additional condition of the CTO, in condition number (a) it is stated that “The unit shall complete installation and connectivity of new CEMS at the stack attached to GCP of FAP within one month” though the CTO was granted by the SPCB on dated 31/03/2023 but as on date the Respondent industry has not complied with this additional condition.

31. That in the additional condition of the CTO, in condition number (g) it is clearly mentioned that “The unit shall rectify the 02 nos of CAAQMS installed at sub-station of unit-1 and at water complex unit-2 (HSM) within 02 months” though the CTO was granted by the SPCB on dated

31/03/2023 but as on date the Respondent industry has not complied with this additional condition.

VIOLATIONS OF VAN (Sanrakshan Evam Samvardhan)

Adhinyam 2023

32. That the Respondent unit has illegally encroached the forest land bearing Khata No. 573, (i) Plot no- 3643 measuring an area of 0.12 Ac, having kissam as Gramya Jungle (Village Forest), (ii) Plot No.-4056 measuring an area of 0.23 Ac, having kissam as Gramya Jungle (Village Forest), (iii) Plot No.-3434, measuring an area of 0.91 Ac, having kissam as DLC forest, (iv) Plot NO.-3221 measuring an area of 0.19 Ac., having kissam as DLC forest, (v) Plot No.-3227/4554 measuring an area of 0.26 Ac, having kissam as Gramya Jungle (Village Forest), (vi) Plot No.-3233 measuring an area of 0.58 Ac., having kissam as Gramya Jungle (Village Forest), all the plots are under the Tahasil- Odapada, Mouza- Kurunti, Dist- Dhenkanal, and from khata No.-572, Plot No.-3754, measuring an area of 0.44 Ac., Plot No.-3746, measuring an area of 0.36, and plot No.-3758/4471 measuring an area of 0.10 Ac, all these three plots of khata number 572 is under the Tahasil- Odapada, Mouza- Kurunti, Dist- Dhenkanal, and from khata number 808, Plot No.- 6927 measuring an area of 0.12 Ac, having kissam as DLC forest, and from Plot No.-6945 measuring an

area of 0.45 Ac. having kissam as DLC forest, which is under the Tahasil- Odapada, Mouza- Mangalpur, Dist- Dhenkanal. Land schedule of the encroached forest land is here with attached as **ANNEXURE- 10.**

33. It is pertinent to mention here that by encroaching the forest land from Khata No.- 573, Plot No.-3221,3227/4554,3233 which is under the Tahasil- Odapada, Mouza- Kurunti, Dist- Dhenkanal, the Project Proponent had created a private road which connects the Unit 1 and Unit 3 of the industry.

34. It is not out of place to mention here that the Respondent unit has also illegally encroached some lands of village Kurunti which are under the Kissam of Gochara and constructed permanent structures in the illegally occupied land.

35. That the Para 4(i) of Notification dated **24th September 2020** issued by **Central Ground Water Authority** for industrial use suggests that All industries shall be required to adopt **latest water efficient technologies so as to reduce dependence on ground water resources.** iii) All industries abstracting ground water **in excess of 100 m³ /d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit**

reports within three months of completion of the same to CGWA.

All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in Annexure II. **Monthly water level data shall be submitted to the CGWA through the web portal.**

36.It is need less to mention that the Regulatory authorities including CGWA and the delegated authorities like DM and SDM have a duty to monitor the compliance of conditions imposed and authority to penalise for non-compliance but chose to retract from their responsibilities and throwing the environmental concerns to the wind.

37.That pursuant to CPCB direction dated 23rd July 2015 in respect of installation of online emission monitoring system in respect of PM and SO parameters and online effluent monitoring system wrt PH,

Phenol, Cyanide and flow in iron and steel industries is mandatory. The letter also suggests that flow meter and web camera may be installed in case of Zero Liquid Discharge units by 31st March 2015. That this Direction also refers to letter dated 29th May 2015 that no further extension of time will be given after 30th June 2015 **and withdrawal of consent to operate along with forfeit of bank guarantee of non-complying units will be the only option.** It is pertinent to mention here that though the installation of online Continuous emission monitoring system (CEMS) has been there for name sake but same has never been connected to the central server and not even a single data has been shared in the RT-DAS (Real Time Data Acquisition System) system of SPCB Odisha. CPCB direction dated **23rd July 2015** is annexed here unto as **ANNEXURE-11**

- 38.** That the photographs of different time from August 2024 till NOV 2024 clearly suggest that the air pollution of the Unit continue to be unabated. The open dumping of FlyAsh, Iron Fines along the roadside without any measures to prevent dust fugitive, during monsoon the waste water from the dump yards damages the adjoining agricultural lands of the villagers. The black dusts from the unit use to spread as a layer over the water bodies of adjoining villages and Kisindha Nalla there by polluting the water body. People complain of skin diseases and irritation after taking bath in these water bodies. People also

complain about the eye irritation and respiratory problem because of the exposure to continuous air pollution by the Unit. The housekeeping of the plant is absolutely unsatisfactory. As Such the unit does not have adequate green belt of 33 percent of the plant area. The unit also illegally draws the water from KisindhaNalla by diverting the water to a dugwell from where using pump supplies to the plant. There is no such permission from the district administration do draw water from Kisindha Nalla. Photographs of different dates is annexed here unto as

ANNEXURE-12

39.The continuous discharge of untreated process water is in contravention to the Environment Clearance condition and Supreme Court judgment in Paryavaran Surakshya Samiti Case. It is further submitted that the Hon'ble Tribunal has directed the State Pollution Control Board to take appropriate action against the respondent unit for such violation. However the board did took no tangible action against the erring unit.

40.Open ash dumping outside the boundary wall of the unit and creating fugitive pollution and damages to agricultural lands. Untreated waste water discharge to Kisindha Nala continues on day to day basis that finally meet with Brahmani River. Other than air pollution, sponge iron industries pose a problem of solid waste. Industries of this capacity produce, on an average, 0.37 ton of char per ton of sponge iron.

Normally the Char as waste comprises about 57 per cent of the total solid waste generated from the plant.

41. Air and dust pollution during non-monsoon days is rampant and unbearable. Fugitive dust generated from running of vehicles, activities within plant premises, dust from dumping site, etc., are a major problem. Although the unit have installed ESP, but they do not run them during night thus increasing the pollution levels and the ESP is for eye wash. Sponge Iron unit exhibited abnormally high emissions from the ESP. Leakage of flue gases from the kiln was also observed. Its bag filter at the product house location was non functional and the visibility of fugitive dust was very high in three different sets of inspection reports over the two year period

42. The unit has no system for wastewater recycling and treatment, complaints about the disposal of char and fly ash, which has become a nuisance in this area, **No spending of money on peripheral development/CSR/Corporate Environment responsibility (CER).** Most of the roads are in a miserable condition, the leafy vegetables which used to fetch them good income grow no more, complaints of irritation in respiratory track, irritation in skin and foul smell. Copy of OM dated 1/05/2018 is annexed here unto as **ANNEXURE-13.**

43. It is pertinent to mention here that the respondent unit was inspected by the State Pollution Control Board on dated 03/02/2021 and on

03/03/2021 and after inspection SPCB recommended the following points;

- A. The unit shall made rest of the internal roads concreted /paver blocks before next monsoon.
- B. Apart from main work zone area other work zone area inside the industry premises should be fully concreted to avoid fugitive dust nuisance.
- C. **The industry shall commission mechanized wheel washing system along with effluent treatment and recycling facilities for the raw material/product/solid waste transport vehicles at the exit point of the industry before next monsoon.** Copy of the inspection report dated 03/02/2021 and 03/03/2021 is annexed here unto as **ANNEXURE-14**.

44. It is submitted that the SPCB on dated 04/05/2021 issued one show cause notice to the respondent unit for the observations made during the inspection dated 03/02/2021 and 03/03/2021, that the show cause was for the following observations;

- A. Your industry was under shut down since last two months due to employee strike.
- B. You have not installed full-fledged surface run-off treatment system as per additional condition stipulated in CTO order.

C. You have not taken any steps for installation of mechanical wheel washing system with effluent treatment and recycling facilities for the raw material/product/solid waste transport vehicles at the exit gate as per additional condition stipulated in CTO order.

D. You have not installed HD IP surveillance camera to view stack emission as well as fugitive emission as per additional condition stipulated in CTO order. Copy of the show cause notice dated 04/05/2021 is annexed here unto as **ANNEXURE-15**.

45. That the State Pollution Control Board vide show cause notice dated 04/05/2021 asked the respondent unit to reply within 15 days from the date of issue of the show cause notice but the said industry has failed to comply with the direction of the State Pollution Control Board for which on dated 04/10/2021 the State Pollution Control Board refused the consent to operate for the year 2021-22. Copy of refusal letter dated 04/10/2021 is annexed here unto as **ANNEXURE-16**.

46. It is pertinent to mention here that that unit is supposed to be Zero Liquid discharge, the unit continues to discharge the water to outside, which is a clear violation of the Conditions of CTO.

47. In Para 17 of the Paryavaran Surakshya Samiti Judgement dated 22nd Feb 2017 and same is reproduced as follows.

“ It would be in the interest of implementation of the objective sought to be achieved, to also require each concerned State (and each, concerned Union Territory) to make **provision for “online, real time, continuous monitoring system” to display emission levels, in the public domain, on the portal of the concerned State Pollution Control Board.** We are informed that at least three State Governments have already adopted the aforesaid measures. Such measures shall be put in place by all the concerned State Governments (including, the concerned Union Territories), within six months from today.”

48. That the applicants have also *requested the authorities to immediately inquiry into the issue and ensure the closure order is fully implemented with seizure of the unit and criminal prosecution against the owner of the company under Environment Protection Act 1986 and Air Act 1981, Water Act 1974 along with provisions of Indian Penal Code for defying the government order and fouling the water bodies and polluting the air.*

49. Section 3 of the Prevention of Money-Laundering Act, 2002, reads as under:- “3. Offence of money-laundering- Whosoever directly or indirectly attempts to indulge or knowingly assists or knowingly is a party or is actually involved in any process or activity connected [proceeds of crime including its concealment, possession, acquisition

or use and projecting or claiming] it is untainted property shall be guilty of offence of money-laundering.”

50. Section 4 of the Act which prescribes the punishment for money laundering, reads as under:- “4. Punishment for money-laundering- Whoever commits the offence of money-laundering shall be punishable with rigorous imprisonment for a term which shall not be less than three years but which may extend to seven years and shall also be liable to fine. Provided that where the proceeds of crime involved in money-laundering relates to any offence specified under paragraph 2 of Part A of the Schedule, the provisions of this section shall have effect as if for the words “**which may extend to seven years**”, the words “which may extend to ten years” had been substituted.”

51. That para 13 of order dated 6/01/2022 in Original Application No. 92/2021/EZ (DakshinaBanga Mastyajibi Forum vs Union of India) A conjoint reading of Sections 3, 4 and Sections 43 and 44 of the **Prevention of Money-Laundering Act, 2002** and paragraphs 25, 26 and 27 of the Schedule thereto would show that **if air, water, ground and environment pollution is caused in an area, not only the person causing environmental pollution but any person indirectly or knowingly aiding or assisting such act would also be liable for causing illegal financial gain to such violator.**

GROUND

- A.** That the Unit has illegally occupied Forest Land without approval from Central Government under Van (Sanrakshan Evam Samvardhan) Adhiniyam 2023 previously known as Forest Conservation Act 1980, hence the same is a continuing violation and needs to be evicted from Forest land requires be restoring and reclaiming with indigenous plantations on the said land.
- B.** That the Consent to Operate order is liable to be revoked for continuous non-compliance of the conditions imposed in Consent to Operate.
- C.** That the Consent to operate was renewed twice despite of non-compliance of additional conditions which has a stipulated time line of 3 months from date of issue of CTO dated 22/03/2020
- D.** That despite of Non-Compliance of Conditions for which the unit was show caused but the unit was again allowed to operate .
- E.** In order to protect the environment, the precautionary approach shall be widely applied by States according to their capabilities. Where there are threats of serious or irreversible damage, lack of full scientific certainty shall not be used as a reason for postponing cost-effective measures to prevent environmental degradation. The precautionary principle comes into play, which shifts the 'burden of proof' on the

proponent of the activity to show that his activity does not pose a threat of severe harm to the environment. The Supreme Court of India (“SC”) adopted the ‘strong’ version of the principle as part of the ‘law of the land’ in the *Vellore Citizens Welfare Forum v. Union of India and Ors.* (“Popularly known as *Vellore Case*” 1996 5 SCC 647, WP 914/1991 Judgement dated 28/08/1996)

F. That Section 20 of the NGT Act, 2010 recognises the three core principles while passing any order, decision or award, and states that the Tribunal shall apply three core principles, including the ‘**principles of sustainable development, precautionary principle, and the polluter pays principle**’. The principles have the potential to play an important role in shaping the performance of industries/commercial enterprises and make them adopt environmentally responsible practices.

G. That the operation of a defaulter unit is against the Precautionary Principle. The Precaution may be defined as "caution in advance", "caution practiced in the context of uncertainty", or informed prudence. Two ideas lie at the core of the principle: one of the primary foundations of the precautionary principle, and globally accepted definitions, results from the work of the Rio Conference, or "Earth Summit" in 1992. Principle 15 of the Rio Declaration notes

H. The degradation of environment caused by the industry or any damage to the environment has to be made good by the industry. The industry has been a persistent defaulter and any direction to comply with the conditions of the consent order is in conformity with law

I. State Pollution Control Board, Odisha vs M/s Swastik Ispat Pvt. Ltd. Appeal No 68 of 2012, a five judge bench of NGT Newdelhi, delivered the judgment on 9th January 2014 has addressed the issue of Periodic Inspection and the role of SPCB when a unit failed to comply the CTO conditions . The relevant paragraphs are reproduced as follows

“71. Section 21 of the Air Act places restrictions, both on establishment and operation of any industrial plant located in an air pollution control area without previous consent of the Board. The legislative intent behind this provision would lead to decipher two concepts - one, the consent for the purpose of establishing an industrial plant while the other for operation of that plant. The purpose of this Section is to ensure that when a unit or an industrial plant is given consent to operate, the unit ought to have satisfied all the conditions stated in the order of consent to establish and would have installed the requisite effluent treatment plants and other anti-pollution devices to ensure that it causes no pollution. It necessarily implies that this is the rule and permitting a unit to operate, subject to satisfaction of certain time bound conditions, is an exception, that too a rare one. **To adopt**

exception as a rule is not the intent of this law. We are unable to appreciate the practice adopted by the Boards for granting consents for short terms like on a yearly or six-monthly basis and that too subject to varied conditions. Consent to operate should be granted preferably for a longer period and continuation should require maintenance and operation of the plant ensuring 'no pollution'. It must not be used as a device to hamper industrial development and cause avoidable loss to the industry. The purpose should be prevention and control of pollution. For better management of its affairs and for ensuring prevention and control of pollution, the Board should adopt the practice of granting consents for a substantial and reasonable period while ensuring that the anti-pollution devices and the Effluent Treatment Plants have been installed and the unit is 'compliant' and 'non-polluting' one. The scheme behind Sections 21 to 26 and 31A of the Air Act is that the Board is empowered to grant, refuse, renew and even cancel the consent. **Wherever an industry to whom the consent has been granted conditionally, fails to satisfy or comply with the conditions imposed, the Board can withdraw the said consent in accordance with law.** Thus, there is no purpose in law to grant consent for six months or three months, as has been done in the present case. This certainly **appears to us to be an arbitrary exercise of powers.** Greater obligation is placed upon the Board, particularly in view of the Constitutional mandate to prevent and control pollution and to

ensure that a clean and decent environment is provided to the public at large. This is the statutory obligation upon the Board. The Board must formulate its policies in a manner which will be in consonance with the scheme of the Air Act and the Constitutional mandate and would better serve the public interest.

72. Thus, we direct that the Boards henceforth **shall clearly formulate their inspection policy, which should be fair, transparent and objective**. Further, we direct that all the Boards henceforth **shall grant consent to operate only to those units which have satisfied the conditions imposed and have installed ETP/Antipollution devices as directed under the order of consent to establish. Such units should also be compliant and non-polluting**. The consent should be granted preferably for a period of two years or even more. During the period thus allowed, the Board should make inspections in terms of its 'inspection policy'. **If the unit/industry is found to be defaulting, has failed to comply with the conditions of the consent order or failed to install ETPs/Antipollution devices and there is malfunctioning of the unit, the consent should be revoked or renewal denied in accordance with the provisions of the Air Act. Such mechanism should be a rule and its exception is to be in rare cases.**

73. Wherever the Board requires a unit to furnish bank guarantee for compliance of conditions of consent order, installation of

antipollution devices and ensuring that it is a pollution-free unit, then, in such cases, the Board should ensure that its order provides for a **‘time targeted action plan’**. In default of which and upon inspection, such bank guarantee would be liable to be invoked/encashed for environmental compensation and restoration purposes. Making such provision would ensure, on the one hand, that the industry does not cause avoidable pollution and on the other, the Board performs its functions timely and effectively.

LIMITATION

That Unit failed to comply the CTO conditions and in this regard the applicant along with villagers made a complaint to all the concerned authorities on 09/10/2024 and the present application is filed within six months from the letter. Hence the application is filed in time and there is a subsisting cause of action because of the non-compliance of Consent to operate letter and hence the original application is not barred by limitation.

INTERIM PRAYER

- i. Constitute an independent fact finding committee of Central Pollution Control Board and experts from IIT Kharagpur to assess the efficacy of Pollution Control Devices and actual operation of such antipollution control devices by energy audit and other scientific methodology and further assess the environmental compensation for ecological loss.

- ii.** The Consent to Operate Order granted in favour of Private Respondent may be suspended till full compliance of all the conditions imposed in Consent to Operate Letter.

PRAYER

In view of the facts and ground set out in the Original application, the applicants humbly pray for the following reliefs

- I. Direct the Member Secretary, Odisha State Pollution Control Board to revoke the CTO until the unit is fully compliant of CTO conditions as well as environment pollution control measures.
- II. Direct the District Collector to Restore the Forest Land and evict the private respondent from the Forest land
- III. Direct the Private Respondent to remove the solid waste dumped outside the premises and stabilize the active dump site by adopting necessary measures so as to prevent the fugitive dust pollution
- IV. Direct the District Collector and SPCB and other authorities to assess the quantity of illegal extraction of water from Kisindha Nalla and audit of water requirement of the unit and its sources of extraction.
- V. Constitute a committee to assess the environment compensation for the Air Pollution, Water Pollution caused by the private respondent and recover the same.

- VI. Fix the accountability of the public authorities for their inaction and identify the officers who has allowed the private respondent to operate while the unit continues to be non-compliant.
- VII. Impose exemplary penalty on the private respondent for grossly violating the environment norms and causing environmental pollution and inconvenience to general public and recover the same from the private respondent.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-16/11/2024



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO OF 2024

IN THE MATTER OF:

HARIHAR SAMAL & ANOTHER

APPLICANTS

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

AFFIDAVIT

15 NOV 2024

I HARIHAR SAMAL, S/O MATHURI SAMAL, AGED ABOUT 65 YEARS, AT- KURUNTI, PO- KUSUPANGA, PS- MOTANGA, DIST- DHENKANAL, 759121 do hereby solemnly affirm, and declare as under:

1. That I am one Applicant in the above mentioned application and I am fully conversant with the facts and circumstances of the case and authorized by the co- applicant; therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Harihar Samal

DEPONENT

VERIFICATION

Verified on this the 15 NOV 2024 2024 at *[Signature]*

that the contents of the above rejoinder are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

Advocate

(The above named deponent(s) being duly identified by Sri..... Advocate, Bhubaneswar

VERIFICANT

Appears before me on dt. 15 NOV 2024 at *[Signature]* A.M./P.M. States on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

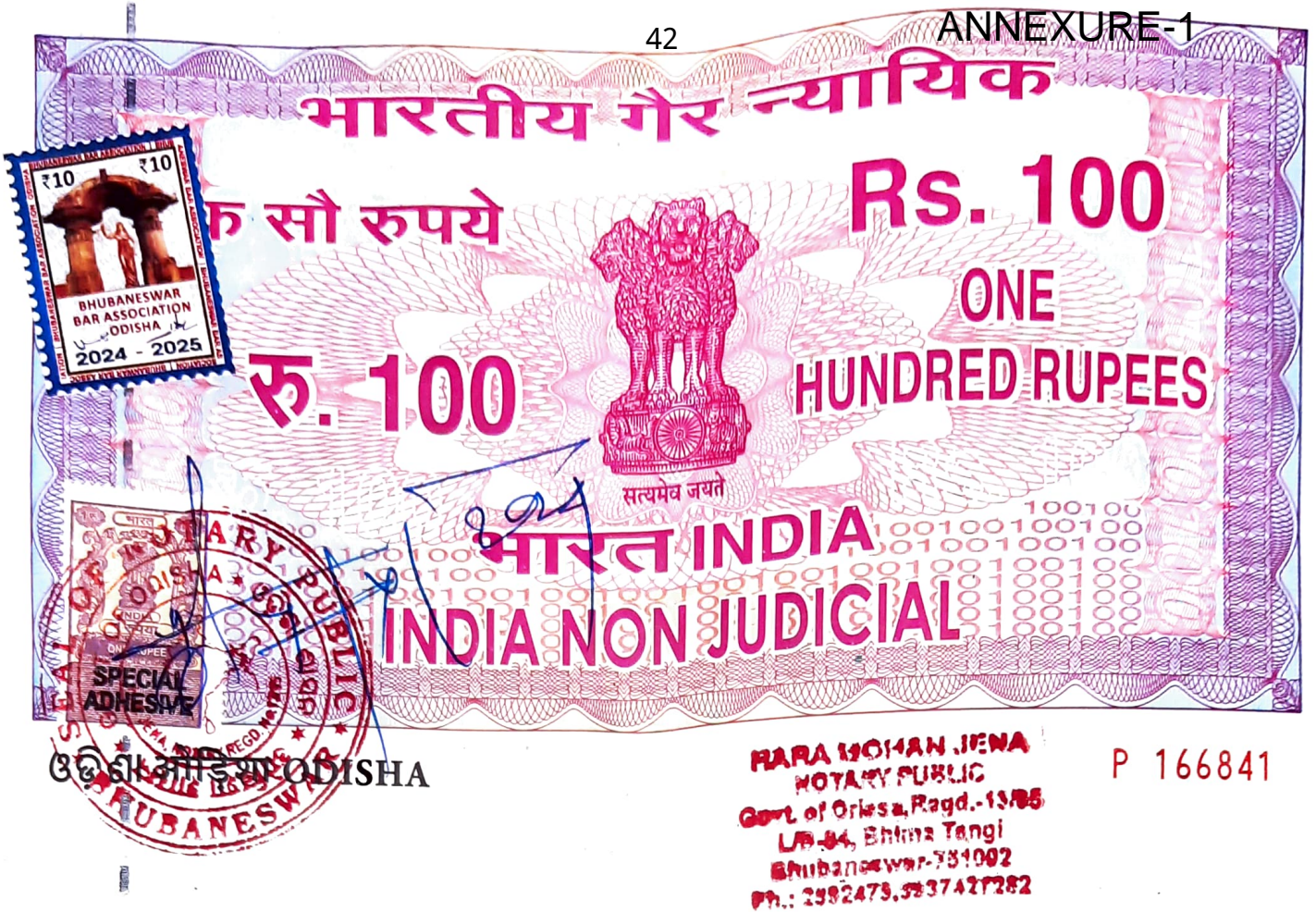
JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR

Deponent(s) Notary, Bhubaneswar

REGD. NO.-ON-8612512

Mob. No. - 9337121273





TO WHOM SO EVER IT MAY CONCERN

M/s. BRG Iron & Steel Co. Pvt. Ltd. have obtained Environmental Clearance for the said project, vide File No. J-11011/283/2007-IA II (I), Dated: 08.09.2008. The total assets are transferred to M/s. Rimjhim Ispat Ltd. and henceforth shall be maintained and operated by the new occupier M/s. Rimjhim Ispat Ltd. .

M/s. BRG Iron & Steel Co. (P) Ltd. has been acquired by M/s. Rimjhim Ispat Limited through NCLT as on 28.02.2022 and the acquisition completed as on December 2023.

In order to transfer the EC into their name, we do not have any objections or lien on the said asset.



PARA MOHAN JENA
NOTARY PUBLIC
 Govt. of Orissa, Regd.-1585
 LB-84, Bhitna Tangi
 Bhubaneswar-751002
 Ph.: 2982479, 9937427282

Handwritten signature and date: 27/10/2024



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SPEED POST**STATE POLLUTION CONTROL BOARD, ODISHA**

(DEPT., OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909/ EPABX : 2561909/2562847

E-mail: paribesh1@ospboard.org / Website: www.ospboard.orgNo. 5127 / IND-I-CON-5339Dt. 31.03.2023**CONSENT ORDER**

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your online application ID No. 4697850 dtd. 02.03.2023

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry: M/s. BRG IRON & STEEL CO. (P) LTD.,
Vill- Kuranti, PO-Kusupanga, Dist- Dhenkanal- 759 122

Name of the Occupier & Designation: Sri Rajeev Goel, Director

Address: Vill- Kuranti, PO-Kusupanga, Dist- Dhenkanal- 759 122

This consent order is valid for the period from 01.04.2023 to 31.03.2025

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl.No.	Product	Quantity
01.	Ferro Alloys Plant	2×9 MVA
02.	Steel Melting Shop (SMS)	
	i) Induction Furnace	2×20 T/H + 2×7 T/H
	ii) Electric Arc Furnace (EAF)	1×25 Ton/H
	iii) AOD Converter	2×35 Ton/H
	iv) Ladle Refinery Furnace	1×35 Ton/H
	v) Continuous Casting Machine (2 nos.)	—
	vi) Oxygen Plant	400 m ³ /hour



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03	Cold Rolling Mill (CRM)	2,40,000 TPA
04	Hot Rolling Mill (HRM)	7,90,000 TPA
	i) M.S. Plates	3,78,000 TPA
	ii) S.S. Plates	72,000 TPA
	iii) Mild Steel Coil	1,00,000 TPA
	iv) Stainless Steel Coil	2,40,000 TPA

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard					
				pH	TSS (mg/l)	O&G (mg/l)	BOD (mg/l)	COD (mg/l)	Fe (mg/l)
1	Cooling water	To be completely recycled	No discharge	--	--	--	--	--	--
2	Treated effluent of ETP	To be reused	No discharge	5.5 to 9.0	100	10	30	250	03
3	Surface runoff water	To be treated in settling tanks	Kisinda Nallah	5.5 to 9.0	100	10	30	250	03
4	Domestic effluent shall be treated in STP	Shall be reused for gardening	--	pH - 6.5-9.0, BOD - less than 30mg/l, TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000					

C. Emission permitted through the following stack subject to the prescribed standard

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³
				PM
1.	Stack attached to bag filter of SMS (EAF, LRF, IF)	30	2x1,40,000	100
2.	Stack attached to Cold Rolling Mill (CRM)			
	Re-Generation Furnace -I	30	--	100
	Re-Generation Furnace -II	30	--	100
	Re-Generation Furnace -III	30	--	100
	Acid Plant -I	30	--	100
	Acid Plant -II	30	--	100
	Acid Plant -III	30	--	100
	Oil Fired Boiler of CRM	36	--	100



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3.	Stack attached to GCP of FAP	40	1,40,000	100
4.	Stack attached to Hot Rolling Mill			
	Walking Beam Furnace –I	56	--	100
	Walking Beam Furnace –II	30	--	100
	Rotary Hearth Furnace	30	--	100
	Short Blasting Furnace	30	---	100
	Pickling Plant	30	--	100

D. Disposal of solid waste permitted in the following manner

Sl.No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	SMS Slag	30,000 TPA	--	--	30,000 TPA	To be used in Road Construction / Dumping in the designated site
2.	Slag of the Ferro Alloys Plant	--	--	--	--	To be reused / dumped at the designated solid waste dump site.
3.	ETP & Pickling Plant Sludges	110 TPA	--	--	110 TPA	To be stored in a MS Tank and disposed off in the TSDF.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
- Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - Industrial cooling, spraying in mine pits or boiler feed,



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- b) Domestic purpose
c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipment or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and



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conditions of this consent.

40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board and conditions stipulated in Environmental Clearances issued by MoEF, Govt of India.
44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and



environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.

10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time basis adopting IOT and shall be displayed in a dashboard in the control room of the plant with facility for data storage facility and generate monthly report for reference. The energy management of pollution control devices should be practiced for self-monitoring and record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS

AIR POLLUTION CONTROL

1. All the air pollution control devices like Bag filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
 2. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. Fume generated from the induction furnaces shall be collected through adequately designed swiveling hoods. Fumes generated from the EAF, LRF and AOD converters shall be collected through adequately designed hooding systems. The collected dust / fumes shall be treated in the GCPs / Bag filters/ Scrubbers.
 3. Fume extraction – cum – treatment system installed at the pickling line of Cold Rolling Mill (CRM)/ Hot Rolling Mill (HRM) shall be operated effectively and continuously to meet the prescribed standards of the Board indicated in 'Table -C'.
 4. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 5. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
 6. The industry shall strictly follow the guidelines for continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
 7. The industry shall ensure tamper proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
 8. The Pneumatic Dust Handling system installed at the hoppers of all the bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.
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9. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
10. Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.
11. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
12. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
13. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
14. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
15. The performance evaluation of bag filter, air pollution control devices, online AAQMS & surveillance cameras shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
16. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
17. D.G. sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from grid to D.G. in the event of power failure. The AMF Panel should preferably be PLC (Programmable Logic Control) based. Dedicated D.G. sets of adequate capacity shall be installed to ensure adequate standby power supply to run all pollution control devices of the plant in the event of power failure.
18. Unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license.
19. The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009 (Annexed).

WATER POLLUTION CONTROL

1. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated and recycled in those processes.
 2. Wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill shall be treated in adequately designed ETP and the treated water shall be reused. Care shall be taken to avoid spillage of the pickling acids. Non acidic effluent generated from both these units shall also be suitably treated and reused.
 3. Wastewater generated from raw water treatment system and back wash of filtration plant
-



- shall be properly treated and taken to guard pond and reused.
4. The industry shall explore to adopt chemical free automated self -maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.
 5. The runoff water from the whole factory premises including solid waste dumping area shall be collected through dedicated garland drains and shall be adequately treated by a series of settling tanks of appropriate capacity so as to meet the prescribed standard of the Board before discharge to outside / reused.
 6. The unit shall operate mechanical wheel washing system with treatment facilities for recycling of wash water at the exit gate for washing of tyre of vehicles.
 7. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
 8. The performance evaluation of ETP, STP & Web Cameras, Flow Meter shall conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for previous financial year.
 9. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
 10. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
 11. The industry shall have adequate space at point of time for waste disposal at least for a period of next two years. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
 12. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfilment of required procedural formalities.

G. ADDITIONAL CONDITIONS:

- a) The unit shall complete installation and connectivity of new CEMS at the stack attached to GCP of FAP within one month.
 - b) The unit shall complete concreting of work zone area around bag filter of SMS, Lime feeding area and remaining internal road in SMS area within 03 month.
 - c) The approach road connecting to plant and NH-55 & road connecting to Unit-1 & Unit -3 within 06 months.
 - d) The unit shall upgrade the ETP of CRM unit with provision of filter press for sludge handling within 03 months.
 - e) The internal drains inside CRM plant shall be cleaned and concreted.
-



CONSENT ORDER

9

- f) The unit shall provide tube settler / clarifier for treatment of surface runoff and all internal drain shall be connected to this SRTS before monsoon.
- g) The unit shall rectify the 02 nos. of CAAQMS installed at sub-station of unit-1 and at water complex unit – 2 (HSM) within 02 months.
- h) The unit shall abide by the Fuel Policy of Govt. of Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E F & G to keep this consent order valid.

To,

**The Director,
M/s. BRG Iron & Steel Co. (P) Ltd.,
At- Kurunti, PO- Kusupanga,
Dist- Dhenkanal – 759 122**

Encl : As above

[Signature]
MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 5128 /Dt. 31-03-2023

Copy forwarded to:

- i) Regional Officer, State Pollution Control Board, Angul
- ii) District Collector, Dhenkanal
- iii) D.F.O, Dhenkanal
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar



[Signature]
CHIEF ENV. ENGINEER

STATE POLLUTION CONTROL BOARD, ODISHA

To

1. **Collector & Dist. Magistrate** Dhenkanal, At/PO/Dist- Dhenkanal
Email- dm-dhenkanal@nic.in PIN-752069
2. **Member Secretary**, Odisha State Pollution Control Board
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, OdishaEmail:
paribesh1@ospcboard.org,
3. **Deputy Director General of Forests** (C), Ministry of Environment, Forest and
Climate Change, Integrated Regional Office (EZ), A/3, Chandersekharpur,
Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in

Sub: Regarding the environmental pollution caused by the M/s. BRG IRON & STEEL CO. (P) LTD.(taken over by M/s Rimjhim Ispat Ltd), At-Vill-Kuranti, PO-Kusupanga, Dist- Dhenkanal.

Sir,

With due respect we the undersigned persons are the villagers of Kuranti where this unit is existing and polluting the environment by violating the environmental norms, which are prescribed under Environmental Clearance and Consent to operate. The violations caused by M/s. BRG IRON & STEEL CO. (P) LTD.(taken over by M/s Rimjhim Ltd), At-Vill-Kuranti, PO-Kusupanga, Dist- Dhenkanal is summarized below,

1. That the unit is stacking the raw materials and DOLO CHAR openly in and out side of the unit's premises.
2. That the unit illegally occupied govt. land as well as forest land.
3. That the unit doesn't have Surface Runoff Treatment System (SRTS).
4. That the unit is illegally extracting water from the Kisindanallah which flows near by the unit.
5. That the unit is emitting air pollutants to the environment without any treatment.
6. That the unit discharging its runoff water to the KisindaNallah though the runoff water should be collected and reused.
7. That the unit is doesn't have Continuous Ambient Air Quality Monitoring System.
8. That the unit doesn't have continuous emission monitoring system (CEMS).
9. That the unit is dumping solid wastes outside unit's premises without any permission.
10. That the unit is discharging the waste water directly without any treatment to the KisindaNallah.
11. That the unit is in complete violation of National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009 .
12. That the unit is in violation of continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
13. That the unit's online continuous ambient air quality monitoring stations (CAAQMS) is defunct however it is connected to the Real Time Data Acquisition And Monitoring system of OSPCB but no data is available.

14. That the unit is discharging untreated water to the nearby land.

Regarding these aforesaid issues we have already given two letters to you i.e. in the month of January 2024 & April 2024, but till date no action were taken. Therefore you are again requested to take appropriate steps against this stated company to make our surrounding safe & pollution free & for which villagers will be ever grateful to you.

Yours faithfully

Villagers of Kurunti, Dhenkanal-759121

Date- 29/08/2024

Gobinda ch Sahoo
 Ranjit Nayak
 Barweibandha Parida
 Harikar Samal
 Bikal Kumar Nayak
 Kumar Sas
 Abhaya Nayak
 Bibekananda Nayak
 Jagannath Parida
 Rajib Gopal Swain

Baruna Sahoo

Sobas Behera

Babuli Parida

Sibasambu Parida

Dilla Sahoo

Pradyumna Sahoo

Ganeswar Sahoo

Jyoti Sahoo

Pradyumna Sahoo

Adikanda Sahoo

Babula Samal

~~Pradyumna Sahoo~~

~~Pradyumna Sahoo~~

Surga Charan Nayak

~~Pradyumna Sahoo~~

~~Pradyumna Sahoo~~

Nenu Mohanty

Nandan Mohanty

Bhainab Mohanty

~~Pradyumna Sahoo~~
Sesadeba Mohanty

Hansa Nayak

Vijayan Mohanty

Ganeswar Mohanty

~~Pradyumna Sahoo~~

Kali Chandra Nayak

Charan Nayak

Mr. Anupendra Rana

Harek Maharana

Ramesh Sahoo

ରାମେଶ ସାହୁ

ଅକ୍ଷୟ କୁମାର

ଅକ୍ଷୟ କୁମାର

Arabinda Behera

Nisupama Behera

ଶ୍ରୀମତୀ ବିହାରୀ

Bindu Panisahu

ଅକ୍ଷୟ କୁମାର

ଅକ୍ଷୟ କୁମାର

Malaya Prasad

Anasuya Mohabhoi

Suchismita Prigadarshani

Sabita Parida

Jema Parida

Namita Parida

Sambit Sahoo

Poojit Kumar Sahoo

Naba Sahoo

Sunil Sahoo

ପ୍ରଦୀପ ସାହୁ

ପ୍ରଦୀପ ସାହୁ

ପ୍ରଦୀପ ସାହୁ

ପ୍ରଦୀପ ସାହୁ

Rabindra Saha

ସୁଧାଂଶୁ ସାହୁ

भारतीय डाक



India Post

R0174162119IN IVR:827917416211

RL HALCONAGAR S.O <759145>

Counter No:2,09/10/2024,10:46

To:D D G F HINIS, CHANDRASEKHARPUR

PIN:751023, S.E Rly.Proj. Complex S.O

From:HARIHAR SAMAL, KURUNTI

Wt:26gms, REG=17.0

Amt:31.86, Tax:4.86, Amt.Paid:32.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक



India Post

R0174162122IN IVR:8279174162122

RL HALCONAGAR S.O <759145>

Counter No:2,09/10/2024,10:46

To:MEMBER SECR. ,MILKANTHANAGAR

PIN:751012, Nayapalli S.O

From:HARIHAR SAMAL, KURUNTI

Wt:22gms, REG=17.0

Amt:31.86, Tax:4.86, Amt.Paid:32.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक



India Post

R0174162255IN IVR:8279174162255

RL HALCONAGAR S.O <759145>

Counter No:2,09/10/2024,10:46

To:COLLECTOR & DH.,DKL

PIN:759001, Dhenkanal H.O

From:HARIHAR SAMAL, KURUNTI

Wt:26gms, REG=17.0

Amt:31.86, Tax:4.86, Amt.Paid:32.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>



Tel : 2564033/2563924
 EPBX : 2561909/2562847
 Email :cto17category@ospboard.org
 Website: www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
 Bhubaneswar 751012

No 6896 /IND-I-CON - 5339

Dt 07-05-2024

AMENDMENT

In pursuance to submission of Copy of order under Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 vide SRN AA3997843 of the Regional Director (NR), Copy of letter from IPICOL for amalgamation of M/s BRG Iron & Steel Co. Pvt. to Rimjhim Ispat Limited, Certificate of Incorporation from Registrar of Companies, U.P., Kanpur and Affidavit to take all statutory liabilities of existing industry towards pollution control and Representation by the unit vide Letter dtd. 01.03.2024, **M/s. BRG Iron & Steel Co. Pvt. Ltd., Vill-Kuranti, PO-Kusupanga, Dist-Dhenkanal** is amalgamated as **M/s. Rimjhim Ispat Limited, Vill-Kuranti, PO-Kusupanga, Dist-Dhenkanal**, prospectively in consent to operate order without any change in other terms and conditions of the consent to operate orders issued vide this office letter No. 5127, dtd. 31.03.2023.


MEMBER SECRETARY

To

**The Director,
 M/s. Rimjhim Ispat Limited.,
 (Formerly BRG Iron & Steel Co. Pvt. Ltd.)
 Vill-Kuranti, PO-Kusupanga,
 Dist-Dhenkanal**

Memo No. 6897 /Dt. 07-05-2024

Copy forwarded to

- i) Regional Officer, State Pollution Control Board, Angul
- ii) District Collector, Dhenkanal
- iii) Director of Mines, Odisha, Bhubaneswar
- iv) Director Factories & Boiler, Bhubaneswar
- v) DFO, Dhenkanal
- vi) Consent Register


CHIEF ENV. ENGINEER



F. No. J-11011/283/2007- IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi - 110 003

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668
 Dated 8th September, 2008

To,

The Director
 M/s BRG Iron & Steel Co. Pvt. Ltd
 Villages Kurunti, Mangalpur & Itapa
 P.O. Mountanga, District Dhenkenal
 Orissa

E-mail : ashok@brggroup.in ; Fax No.: 06764-259255 / 329423/ 033-22893195

Subject: Expansion of Integrated Steel Plant (0.15 to 0.45 MTPA) alongwith Captive Power Plant (8 MW to 72 MW) at Villages Kurunti, Mangalpur & Itapa, P.O. Mountanga, District Dhenkenal, Orissa by M/s BRG Iron & Steel Co. Pvt. Ltd. Environmental clearance reg.

Sir,
 This has reference to your letter no BRG/BBSR/154 dated 28th April, 2008 alongwith Application in Form I, Pre-feasibility Repor and draft 'Terms of References' as per the EIA Notification, 2006 and related project documents and subsequent clarifications furnished by you vide your letters dated 1st June, 2007, 28th April, 2008, 23rd May, 2008, 4th July, 2008 and 18th August, 2008 for environmental clearance or the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that M/s BRG Iron & Steel Co. (P) Ltd (BRISCO) have proposed for the expansion of Integrated Steel Plant (0.15 to 0.45 MTPA) alongwith Captive Power Plant (8 MW to 72 MW) at Kurunti, Mangalpur & Itapa, Dhenkanal, Orissa. Total project area is 122.63 ha. No forest land is involved in the project. Ganthigarhia P.F. is located at 4 km. 2 families will be rehabilitated. Total cost of the project is Rs. 621.00 Crores. Following will be manufactured:

S.N.	Products	Production Capacity (MTPA)		
		Existing	Proposed	Total
Main products (MTPA)				
1	Stainless steel / Carbon steel / Alloy steel slabs / Billets / Ingots and Flats, Rounds & Structurals.	0.15	0.45	0.60
Intermediate Products (MTPA)				
2	Sponge Iron	0.12	0.198	0.318
3	Ferro Chrome	0.03	0.0185	0.0485
4	Ferro Manganese	0.0	0.05	0.05
5	Pig Iron	0.0	0.455	0.455
By products (MW)				
6	Power (MW)	8	12	20
	WHRB	-	60	60
	AFBC			

2.0 Ventury scrubbers and electrostatic precipitator (ESP) will be provided to control air emissions less than 100 mg/Nm^3 . Jet pulse bag filters and dust suppression system will be provided at transfer points, discharge and transfer points, belt conveyors etc. to control fugitive emissions. Total water requirement for the expansion project from Brahmani River and ground water sources will be $4,290 \text{ m}^3/\text{day}$ ($3,970 \text{ m}^3/\text{d}$ surface and $1,320 \text{ m}^3/\text{d}$ ground water). ETP will be installed to treat the effluent and treated wastewater will be used for dust suppression and green belt development. No process effluent will be discharged. 'Zero' discharge will be adopted. Coal middling and char will be used in AFBC boiler. DRI fines in induction furnace. Iron scales will be melted in the Ferro Alloy furnace and reused. Slag will be sold to cement manufacturers or used for land filling. Ferro alloy slag will be used as aggregate for concreting the floor etc. Fly ash will be used for brick manufacturing as per fly ash Notification, 1999.

3.0 Public Hearing meeting was held on 25th January, 2008.

4.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to compliance of the following specific and general conditions :

A. SPECIFIC CONDITIONS :

- i) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line stack monitoring facilities for all the stacks and sufficient air pollution control devices viz. Ventury scrubbers, bag filters, electrostatic precipitator (ESP) and stacks of adequate height shall be provided to keep the emission levels below 100 mg/Nm^3 . Inter-locking system shall be provided to ESPs. Monitoring reports shall be submitted to the Ministry's Regional Office at Bhubaneswar, CPCB and OPCB on six monthly basis.
- ii) Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. For sponjion plant, latest standards notified by the Ministry in May, 2008 shall be followed. Guidelines / Code of Practice issued by the CPCB shall be followed.
- iii) Jet pulse bag filters, dust suppression system and extraction system shall be provided to raw material handling areas, crusher house, junction towers, feed points, belt conveyors, transfer points etc. to control fugitive emissions. Water sprinkling shall be done at loading/unloading points.
- iv) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- v) Total water requirement for the expansion project from Brahmani River and ground water sources shall not exceed $4,290 \text{ m}^3/\text{day}$ ($3,970 \text{ m}^3/\text{d}$ surface and $1,320 \text{ m}^3/\text{d}$ ground water). Closed circuit circulating / cooling water system shall be used. The wastewater from the de-mineralization (DM) plant shall be neutralized in neutralization pit. The effluent will be treated in effluent treatment plant (ETP) and all the treated wastewater shall be recycled and reused either in the process or for dust suppression, green belt development and various other activities at the site. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic effluent shall be treated in sewage treatment plant (STP) and used for green belt development.

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vi) Prior Permission for the drawl of 4,290 m³/day water from Brahmani River and ground water sources shall be obtained from the concerned department.

vii) All the coal middling and char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. DRI fines shall be used in induction furnace. Iron scales shall be melted in the Ferro Alloy furnace and reused. Flue dust shall not be dumped anywhere but reused in the process. Slag from submerged arc furnace (SAF) shall not be dumped but reused as per the alternate action plan submitted i.e. providing to cement manufacturers. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Used oil shall be sold to authorized recyclers / re-processors only.

viii) Chromate slag shall be used for road making only after passing through Toxic Chemical Leachability Potential (TCLP) test. Otherwise, Ferro chrome shall be recovered from the slag and output waste shall be disposed in secured landfill as per CPCB guidelines. All the other solid waste including broken refractory mass shall be disposed off in environment-friendly manner

ix) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, CPCB and OPCB.

x) A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.

xi) Proper utilization of fly ash shall be ensured as per Fly ash Notification, 1999 and subsequent amendment in 2003. Fly ash shall be used for brick manufacturing.

xii) As proposed, green belt shall be developed in 40.4 ha. (30 %) area out of total 122.63 ha. in and around the plant as per the CPCB guidelines in consultation with DFO.

xiii) Prior permission from the State Forest Department shall be taken regarding likely impact of the expansion of the proposed steel plant on the Ganthigarhia P.F.

xiv) An action plan for the rehabilitation and resettlement (R & R) shall be prepared in consultation with the State Govt. and a copy submitted to the Ministry and its Regional Office at Bhubaneswar. All the recommendations shall be implemented in a time bound manner and regular report submitted.

xv) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Orissa Pollution Control Board (OPCB) and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests

- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The Orissa Pollution Control Board (OPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the OPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and OPCE, CPCB once in six months.
- v. In-plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Further, specific measures like water sprinkling around the coal stockpiles and asphaltting or concreting of the roads shall be done to control fugitive emissions.
- vi. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vii. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- viii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- ix. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- x. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc. Suggestions made during the public hearing shall be implemented.
- xi. As proposed, Rs. 46.10 Crores and Rs. 7.36 Crores earmarked towards the capital cost and recurring cost towards the environmental pollution control measures shall be judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- xii. The Regional Office of this Ministry at Bhubaneswar / CPCB / OPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.

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xiii

The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the OPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bhubaneswar

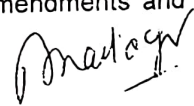
- xiv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

5.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

6.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

7.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

8.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules



(Dr. P. B. Rastogi)
Director

Copy to :

1. The Secretary, Department of Environment, Govt. of Orissa, Bhubaneswar, Orissa.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032
3. Chairman, Orissa Pollution Control Board, Parivesh Bhavan, A/118, Nikanthhanagar, Unit-8, Bhubaneswar - 751 012, Orissa.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharapur, Bhubaneswar - 751 023, Orissa.
5. Adviser (IA-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File
9. Record File



(Dr. P. B. Rastogi)
Director

IMPLEMENTATION STATUS AND ACTION PLAN IN CRITICALLY POLLUTED AREAS

(ANGUL- TALCHER)



STATE POLLUTION CONTROL BOARD, ODISHA
BHUBANESWAR

March 2016



PREFACE

Industries tend to grow in cluster due to certain favourable conditions, which provides them competitive advantage over the others, in future. Coal, water and iron ore are one of those favourable factors for Odisha, which have been attracting industries leading to clusterisation. Clusters of industries, no doubt provide competitive advantage to the industries and opportunities for waste utilisation, but at the hind side, the cumulative impact on environment tends to cross the threshold of environmental carrying capacity. Assessment of environmental impacts in a cluster is a complex multi-dimensional problem which is often difficult to measure and manage. In order to address such complex problem Central Pollution Control Board (CPCB) has developed a Comprehensive Environmental Pollution Index (CEPI).

CEPI is a rational indicator to characterize the environmental quality of an industrial cluster following an algorithm of source-receptor-pathway framework. Industrial clusters having aggregated CEPI score of 70 and above is considered as a critically polluted cluster. In Odisha there are three such critically polluted industrial clusters; Angul-Talcher, Ib-valley and Jharsuguda.

The Action Plan for abatement of pollution in Angul-Talcher area was prepared by SPCB in association with CPCB for implementation during 2010-11 to 2014-15. In order to monitor the progress of implementation of Action Plan, the SPCB constituted a Committee under the Chairmanship of Dr. C.R.Mohapatra, IFS, former PCCF and former Chairman of SPCB. The committee had representations from academicians, industry, NGO and SPCB. Now after a gap of five years it was thought prudent to evaluate the impact of implementation of action plan and to formulate next action plan. This report is being published for the sensitising all the stakeholders who can use it for formulating, implementing, monitoring and regulating the action plans. Hope, this meets the expectation of all concerned. The efforts of Dr. C R Mohapatra, Prof. M C Dash, Shri Jiban Mohapatra and Ms. Swapnashree Sarangi while reviewing the implementation status need special mention. I also thankfully acknowledge the efforts of Sri Rajiv Kumar, IFS, Member Secretary, Sri Nihar Ranjan Sahoo, SEE, Sri Simanchala Dash, SEE and Mrs. Subhadarsini Das, DEE in preparing the report.

BHUBANESWAR
March, 2016

(R. Balakrishnan, IAS)

**Development Commissioner-cum-Additional Chief Secretary
 and Chairman, SPC Board, Odisha**

National Air Quality Monitoring Program (NAMP). Besides this, specific monitoring of important parameters are carried out by SPCB. Under the Action Plan, SPCB requested Mahanadi Coalfields Ltd. (MCL) to monitor certain heavy metals in ground water around the coalfield area. In this chapter we discuss the environmental quality as monitored by different agencies by compiling data sourced from all the above monitoring programs.

6.1 Environmental Monitoring by SPC Board

6.1.1 Water Quality Monitoring of River Brahmani

The boundary of Angul-Talcher CPA runs adjacent to River Brahmani for Talcher area. State Pollution Control Board, Odisha monitors surface water quality parameters at four locations of Talcher upstream and Talcher downstream on monthly basis. The values of above parameters during the period 2010 to 2014 are presented at **Annexure-7**.

In this report we focus on two conventional parameter, Biochemical Oxygen Demand (BOD) and Total Coliforms (TC) and three critical parameters - Fluoride, Nitrate and Hexavalent Chromium.

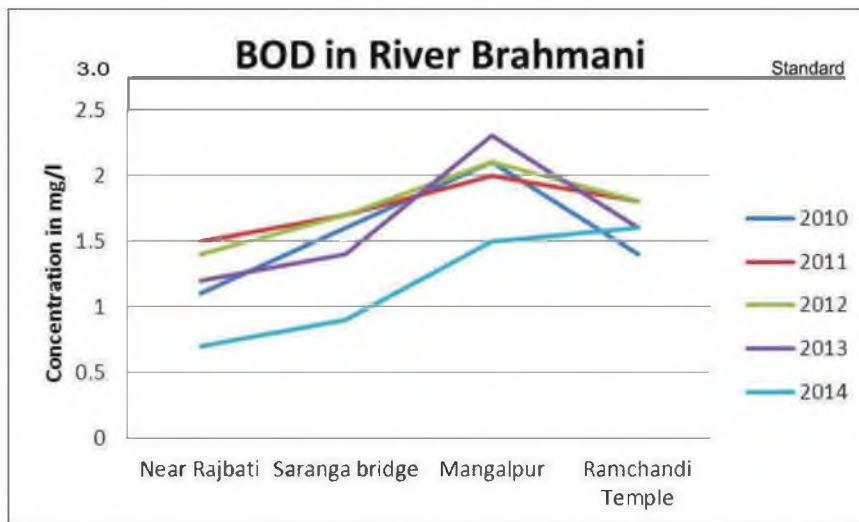


Fig-6.1 The annual variation of BOD in surface water environment

The monitoring result for BOD suggests, that the BOD in Brahmani river exhibits an increasing trend from the downstream of Talcher, near Rajbati till Mangalpur and from Mangalpur BOD value starts receding; nevertheless it remains within the Class-C criteria of 3.0 mg/l (**Figure-6.1**). The trend thus indicates excess BOD load from Talcher town.

Similarly the value of Total Coliform (TC) also shows an increasing trend (**Figure-6.2**) in the same stretch.

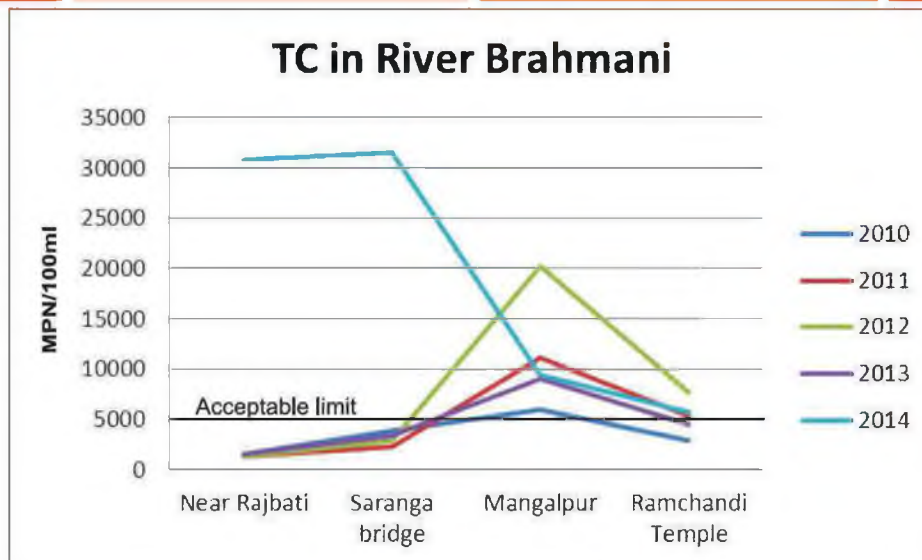


Fig-6.2 The annual variation of TC in surface water environment

in downstream of Talcher but it remains above the acceptable limit of 5000 MPN/100ml. The trend and value of BOD and TC indicates that, Brahmani in the downstream of Talcher is affected due to discharge of untreated sewage. While the BOD value remain within the acceptable limit, of 3.0 mg/l, but the TC is always above the limit of 5000 MPN/100 ml.

The concentration of specific pollutants such as, Fluoride, Nitrate and Chromium (Hexavalent), in river Brahmani flowing adjacent to the CPA remain within the norm during the five year period (Fig.6.3 and Fig-6.4).

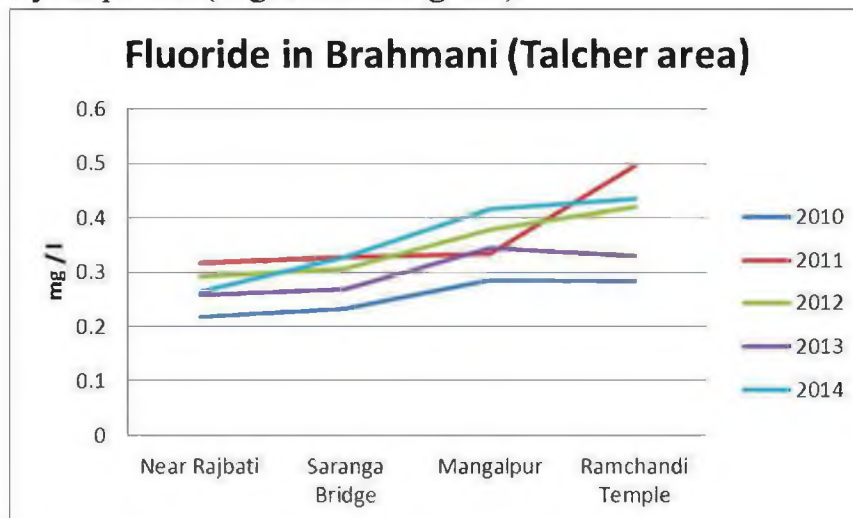


Fig-6.3 The annual variation of Fluoride in surface water environment

The fluoride concentration, though within limit shows an increasing trend in the downstream of Talcher. On the contrary the nitrate concentration did not exhibit any specific trend (Fig.6.4) and its value also remain well within the standard of 45 mg/l. Similarly the concentration of hexavalent chromium (Cr^{+6}) were observed to be within the acceptable limit.

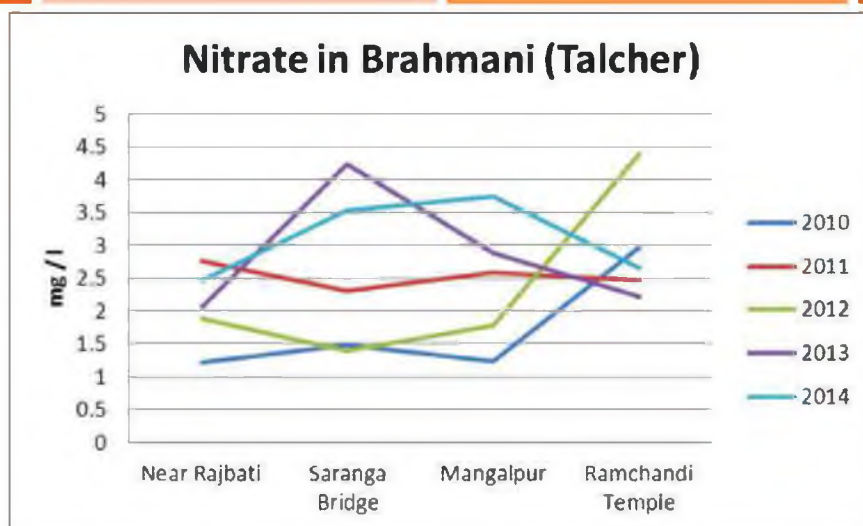


Fig-6.4 The annual variation of Nitrate in surface water environment

Besides river Brahmani, there are two rivulets, Nandira and Kisinda flows through the area, River Nandira flows in close proximity to NALCO (CPP) and TTPS. The water quality of river Nandira indicates that the mean value of BOD remains in a close range of acceptable limit, but the maximum value at time goes above the acceptable limit. However, the mean TC value in Nandira river have been consistently found to be above the acceptable limit since 2012.

Similarly Kisinda river flows in close proximity of NALCO (Smelter), Bhusan Steel Ltd. and BRG Iron and Steel. The fluoride concentration in Kisinda river is found above the standard (Fig. 6.5).

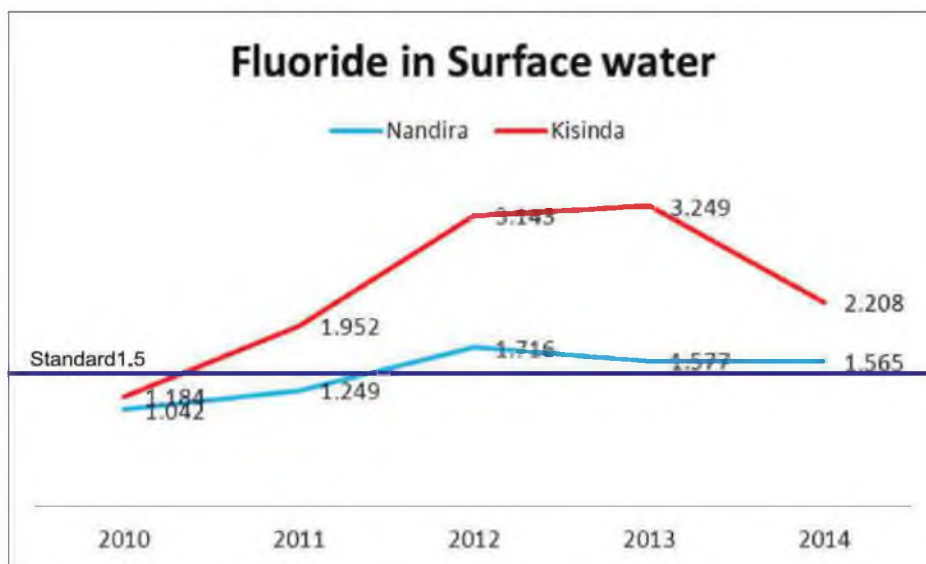


Fig-6.5 The annual variation of Fluoride in other surface water environment

The mean BOD value of Kisinda river remains mostly within the limit, but the TC value in Kisinda river shows a consistent increasing trend and its value has been seen to be above the limit since 2012.

The nitrate value in Nandira and Kisinda river does not show any specific trend and its concentration remains well within the standard of 45 mg/l (**Fig-6.6**).

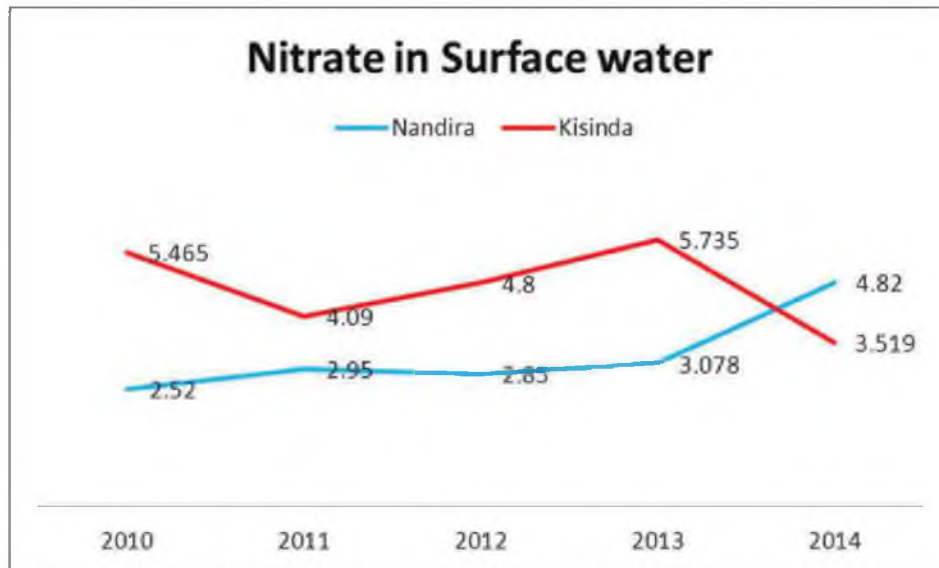


Fig-6.6 The annual variation of Nitrate in other surface water environment

Thus the major surface water in this area – Brahmani, Nandira and Kisinda are showing high value of TC concentration. River Nandira and Kisinda besides having high value of TC, also show increasing value of fluoride from the results it can be inferred that the impact of industrial activities are more profound in Nandira and Kisinda river and the pollution of Brahmani is due to discharge of untreated sewage.

6.1.2 Ambient Air Quality Status

For assessing the ambient air quality, the SPCB, Odisha monitors ambient air quality in four locations in CPA at regular interval.

Within the CEPI framework, concentration of PM_{10} , $PM_{2.5}$ and Benzo (a) Pyrene (BaP) in the ambient air are taken into consideration. Out of these three parameters, SPCB monitors PM_{10} and its trend shows that the mean annual value in most of the years remain above the standard. (**Fig-6.7 and Table-6.1**).



Real Time Data Acquisition And Monitoring

Site Name: M/s. RIMJHIM ISPAT LTD (BRG Iron & Steel Co. (P) Ltd.)

Report: Custom Report

From Date: 2024/09/02 00:00:00 To Date : 2024/10/02 22:31:03

Description	SMS-SO2_U
Prescribed Standards	0 -
Maximum Data	NA
Minimum Data	NA
Arithmetic Mean	NA
Median	NA
Standard Deviation	NA
Maximum Value At Time	NA
Minimum Value At Time	NA
Valid Data Points	0
Total Data Points	93
Data Availability %	0.0%

SI No.	Time	SMS-SO2_U
1	2024-09-02 00	NA
2	2024-09-02 08	NA
3	2024-09-02 16	NA
4	2024-09-03 00	NA
5	2024-09-03 08	NA
6	2024-09-03 16	NA
7	2024-09-04 00	NA
8	2024-09-04 08	NA
9	2024-09-04 16	NA
10	2024-09-05 00	NA
11	2024-09-05 08	NA
12	2024-09-05 16	NA
13	2024-09-06 00	NA
14	2024-09-06 08	NA

	Time	SMS-SO2_U
SI No.		
15	2024-09-06 16	NA
16	2024-09-07 00	NA
17	2024-09-07 08	NA
18	2024-09-07 16	NA
19	2024-09-08 00	NA
20	2024-09-08 08	NA
21	2024-09-08 16	NA
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23	2024-09-09 08	NA
24	2024-09-09 16	NA
25	2024-09-10 00	NA
26	2024-09-10 08	NA
27	2024-09-10 16	NA
28	2024-09-11 00	NA
29	2024-09-11 08	NA
30	2024-09-11 16	NA
31	2024-09-12 00	NA
32	2024-09-12 08	NA
33	2024-09-12 16	NA
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36	2024-09-13 16	NA
37	2024-09-14 00	NA
38	2024-09-14 08	NA
39	2024-09-14 16	NA
40	2024-09-15 00	NA

	Time	SMS-SO2_U
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43	2024-09-16 00	NA
44	2024-09-16 08	NA
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64	2024-09-23 00	NA
65	2024-09-23 08	NA
66	2024-09-23 16	NA

	Time	SMS-SO2_U
SI No.		
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70	2024-09-25 00	NA
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75	2024-09-26 16	NA
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77	2024-09-27 08	NA
78	2024-09-27 16	NA
79	2024-09-28 00	NA
80	2024-09-28 08	NA
81	2024-09-28 16	NA
82	2024-09-29 00	NA
83	2024-09-29 08	NA
84	2024-09-29 16	NA
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88	2024-10-01 00	NA
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90	2024-10-01 16	NA
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92	2024-10-02 08	NA

	Time	SMS-SO2_U
SI No.		
93	2024-10-02 16	NA

Report Details: OSPCB_Regulator | 2024-10-02 22:33:40 | Custom Report

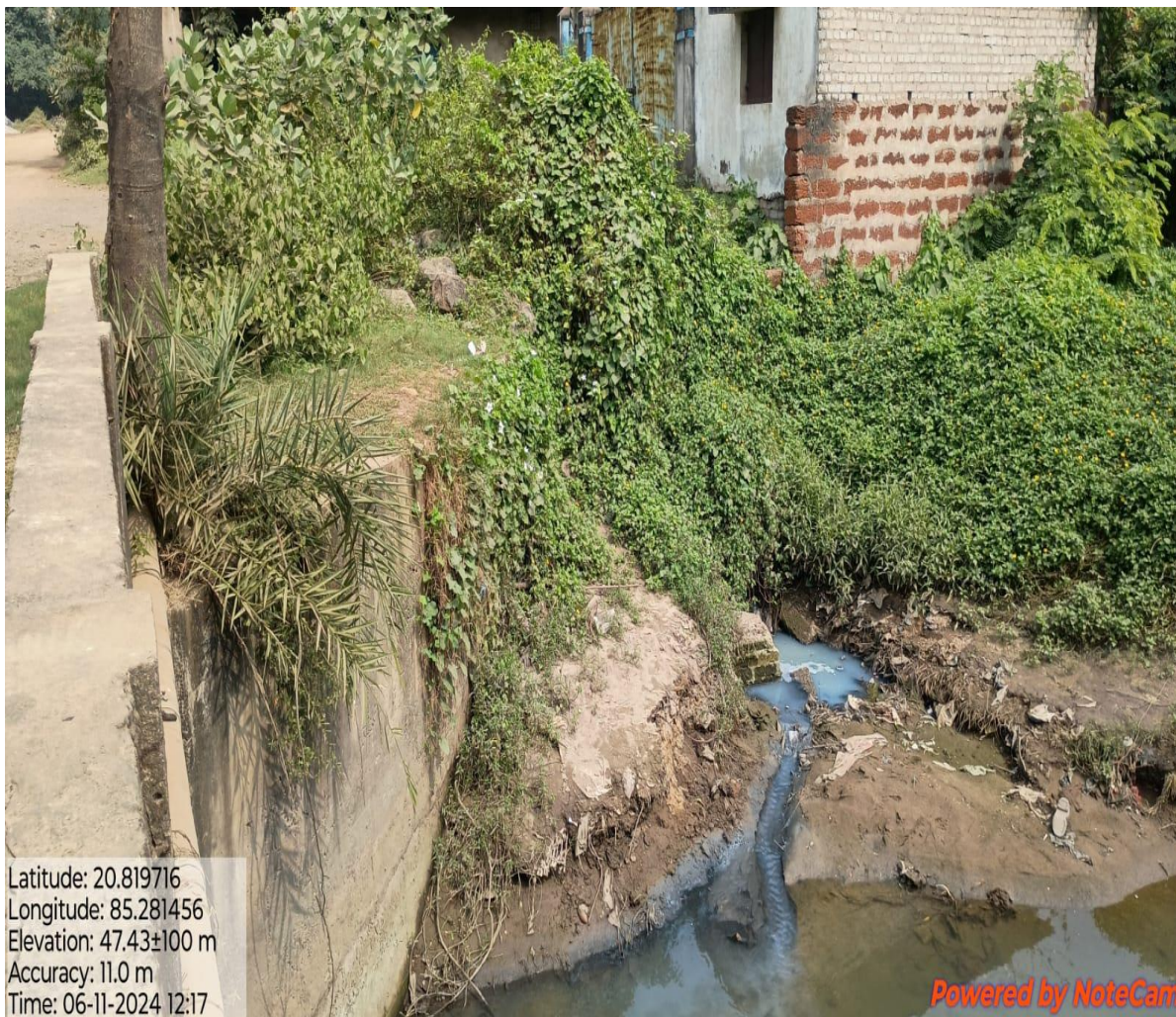
PHOTOGRAPH DATED 08/10/2024 SHOWING THAT THE PRIVATE UNIT IS STACKING SOLID WASTE MATERIAL OUTSIDE UNIT'S PREMISES.





PHOTOGRAPH DATED 06/11/2024 WHICH SUGGESTS THAT THE RESPONDENT UNIT IS DICHARGING UNTREATED WATER TO THE NEARBY NALLAH.





Latitude: 20.819716
Longitude: 85.281456
Elevation: 47.43±100 m
Accuracy: 11.0 m
Time: 06-11-2024 12:17

Powered by NoteCam

RIMJHIM ISPAT (FORMERLY BRG IRON & STEEL)

LAND SCHEDULEFOREST LAND (ENCROACHED)

SL NO	VILLAGE	KHATA NO	PLOT NO	AREA in Acr	REMARKS
1	KURUNTI	573	3643	0.12	
			4056	0.23	
	UNIT 1		TOTAL	0.35	STRUCTURED
2	KURUNTI	572	3754	0.44	
			3736	0.36	
			3758/4471	0.10	
	UNIT 2		TOTAL	0.90	STRUCTURED
3	MANGALPUR	808	6927	0.12	
			6945	0.45	
	KURUNTI	573	3434	0.91	ROAD TO UNIT 3
	UNIT 3		TOTAL	1.48	STRUCTURED
4	KURUNTI	573	3221	0.19	
			3227/4554	0.26	
			3233	0.58	
	UNIT 1 SIDE	GOVT LAND	TOTAL	1.03	ROAD USED BY RIMJHIM

WITHIN UNIT 1 & 3, COMPANY HAS CONSTRUCTED A PRIVATE ROAD
ENCROACHING 3 NOS OF FOREST PLOTS. (SL 4 OF LS)

NOTICE

The Central Pollution Control Board had issued "show cause notice" dated: July 2015 and August 2015) under the provision of section 5 of Environment (Protection) Act, 1986 to 3387 highly polluting industries of 17 category. The following 815 industrial units did not responded to the show cause notice issued to them wherein 256 directions were returned undelivered and 559 have not responded. This has been viewed seriously on the part of the industry for noncompliance of directions.

Notice is hereby, issued to the listed industries that should respond immediately but not later than within a weeks' time from the publication of this notice failing which the industry shall be liable for closure for noncompliance for the direction of section 5 of Environment (Protection) Act, 1986. Industry may also respond by logging on CPCEB website (<http://assetlog.cpcb.gov.in>)

List of industries pertaining to state is attached

Central Pollution Control Board
Ministry of Environment, Forest & Climate Change, Govt. of India

1. ANDHRA PRADESH	
Pharmaceutical	A) Not Responded
1.	M/s. Auctus Pharma Private Limited, Plot No. 8, JNPC, Parawada, Visakhapatnam-531021 Andhra Pradesh
2.	M/s. Anu's Laboratories Limited, Plot No. 12, JNPC, Parawada, Visakhapatnam-531019, Andhra Pradesh
3.	M/s. Milano Sports India Pvt. Ltd., (Formerly M/s. NCS Distilleries Pvt. Ltd.)
Pulp & Paper	B) Not received
1.	M/s. Rayalaseema Paper mills Ltd, Lakshmiapuram(V), Kallur(M), Kurnool Dist.- 518 004, Andhra Pradesh
Cement	A) Not Responded
1.	M/s Panyam Cements, Panyam(M) Cement nagar, Kurnool-578001, Andhra Pradesh
2.	M/s. LCK Cements, Sagar Road, Macherla, Guntur Dist, Andhra Pradesh-522601
Distillery	A) Not Responded
1.	M/s. K.C.P. Sugar and Industries Corporation Ltd., Distillery Unit Vuyyuru (V) & (M)-521165 Krishna Dist., A.P.
2.	M/s. Peari Distillery Ltd., Old Singarayakonda, Prakasam dist.-523101, A.P.
3.	M/s. O.R. Distilleries, Plot No. 7 & 8, IDA, Gajulamandam, Chittoor Dist-517520, AP
4.	M/s. S.P.Y. Agro Industries Pvt. Ltd., New Industrial Estate, Udumalapuram(V), Nandyal(M), Kurnool-518502, A.P.
B) Not Received	
1.	M/s Sreenivasa Distilleries Pvt. Ltd., Iruvaram, Chittoor-517128, A.P.
Tannery	A) Not Responded
1.	M/s. Mohammad Hassan Tannery, D. No. 11-10-4, Kala Naidu Mandiram, Hukumpeta, Vizianagaram, A.P.
2. BIHAR	
Distillery	A) Not Responded
1.	M/s. HPCL Bio-Fuels Ltd., Lauria, Distt- West Champaran, Bihar-845453
2.	M/s HPCL Bio-Fuels Ltd., Saqauli, Distt- East Champaran, Bihar-845456
3.	M/s Jain Agro Distillery Pvt. Ltd., Semraon, Bighai-Jagdish Hathue, Distt- Gopalganj, Bihar-841436
3. GOA	
Iron & Steel	A) Not Responded
1.	Aparant Iron and Steel Pvt Ltd., Sanguem, Goa-403704
B) Not Received	
1.	Shradha Ispat, Santona, Sanvordem, Goa-403506
4. GUJARAT	
Pharmaceutical	A) Not Responded
1.	M/s Gulshan Polylols Ltd., Plot No. 762, GIDC, Jhagadia-393110, Gujarat
2.	M/s Sun Pharmaceuticals Industries Ltd., Plot No. 24/2, 25, GIDC, Panoli-394116, Gujarat
3.	M/s Sun Pharmaceuticals Industries Ltd. Plot No. 4708, GIDC, Ankleshwar-393002, Gujarat
4.	M/s Hester bio science Ltd., 1972-1973,1975 to 1977, meda-Adaraj, Tal. Kadi. Dis. Mehsana, 382271, Gujarat
B) Not Received	
1.	M/s Hiran Orgochem Ltd., (Unit I) Plot No. 663, GIDC, Panoli-394116, Gujarat
2.	M/s Shree Maia Pharma Chem Limited., 1013-1120, GIDC Vapi, Vapi- 396195, Gujarat
3.	M/s Synchem Chemicals (India) Pvt Ltd., Plot No. 2201, 2202, GIDC, Ankleshwar-393002 Gujarat
Pulp & Paper	A) Not Responded
1.	M/s Aniksha Paper Mills Pvt. Ltd., Old No-6108, 6109, GIDC, Ankleshwar-393002, Gujarat
2.	M/s Ankleshwar Paper Board Mills, Plot National Highway No. 8, Ankleshwar GIDC, Distt. Bharuch-369303 Gujarat
B) Not received	
1.	M/s Well-pack Paper & Container, Varnaj village, Kadi Taluk, Distt. Mehsana-382729, Gujarat
2.	M/s Sabarmati Papers Ltd., Vill. AG alou, Taluk Kadi, Distt. Mehsana-382805, Gujarat
3.	M/s Shree Gopinath Paper Mills Pvt. Ltd., Surendranagar-Rajkot Highway, Near Lokvidyalaya, Khareli Surendranagar-363 020, Gujarat
4.	M/s Shree Swami Harigiri Paper Mill Ltd., Plot No. 621/P, GIDC Panoli, Bharuch-394116, Gujarat
Iron & Steel	A) Not Responded
1.	Gujarat nre coke ltd. (steel div), lumva, tal: bha. dist: kut, 370140, Gujarat
2.	Mono Steel (india) ltd., s.n. paik 2, dhamaadka, tal: anj, dist: kut, 370110, Gujarat
3.	Sal Steel Ltd, bharapar, tal: gan, dist: kut, 370201, Gujarat
4.	Shaifali rolls ltd., adipurtuna rona, tuna, tana, tal: anj, dist: kut, 370205, Gujarat
5.	Welspun Power & Steel p. Ltd. (sponge of 12 mw power plant), vill-varshamedii, Varsamedii, tal: anj, dist: kut, 370110, Gujarat
Cement	A) Not Responded
1.	Maharaja international, Nr. Sales tax check post, Amirgadh-abu road, amirgadh, tal. Amirgadh dist. Banaskantha, Gujarat-385130
2.	New Krishna Cement P. Ltd., 8B National Highway, Vill-Shapur, (Veraval), Tal-Kot, Dist-Rajkot, Gujarat-360024
3.	Sanghli Industries Ltd (Grinding Unit), VILLAGE: AKARI, TALUKA-ABDASA, Dist: KUTCH-370511, Gujarat
B) Not Received	
1.	Balaram Cement Ltd., At. Dhanpura abu-road, tal. Vijapur dist. Mehsana, Gujarat-384001
2.	Balaram Cement Ltd., 308, Shreyas Complex, Navrangpura, Ahmedabad, Gujarat-380009, Gujarat
Sugar	A) Not Responded:
1.	Shree Khedut Khand Udyog Sahakari Mandli Ltd At: Pandval, Ta. Hansot, Gujarat
2.	Shree Bileshwar Khand Udyog Khetud Sahkari Mandali Ltd, Gujarat
3.	Shree Talala Taluka Khand Vechan Sahkari Mandali Ltd, At: Talala Dist: Junagdh, Gujarat
Dye & Dye Intermediate	A) Not Received
1.	M/s SBS Organics Pvt. Ltd., Plot No.-A-1.405, GIDC, Ankleshwar-393002, Gujarat State
2.	Adci Dyechem Pvt. Ltd. Plot No: 2-5, Natraj Ind. Estate, At-Vasna-lyava, Ta-Sananad, Dist-Ahmedabad. 382170
3.	Orme Shiv Dyestuff 156-160, Dhanot, Ta- Kalol, Dist- Ahmedabad, Gujarat State-382721
4.	Gardua Chemicals Pvt. Ltd., (S.S.I. UNIT), 393, GIDC-Sachin, Distt. Surat, Gujarat State 394230
Distillery	A) Not Responded
1.	M/s Shree Sayan Vibhag Sahakari Khand Udyog Mandli Ltd. (Distillery Unit), Sayan, Tal. Olpad, Dist. Surat
2.	M/s Shree Madhi Vibhag Khand Udyog Sahakari Mandli Ltd., Village Madhi, Tal. Bardoli, Dist. Surat
3.	M/s Sahakar Khand Udyog Mandli Ltd., Gandevi, Village Gandevi, Tal. Bilimora, Dist. Navsari
B) Not Received	
1.	M/s Ashok organics Industries Ltd. Vill: Boridra, Ta. Ankleshwar, Bharuch
Power	A) Not Responded
1.	Meghmani Energy Ltd., BLOCK NO.: 398, CHHAROLI, TA- Sanand, Dist-Ahmedabad-392130
2.	GIPCL (Natural Gas Based), Dhanora Vadodara-391346
3.	AkriMota Power Plant, G.M.D.C.Ltd TALUKA LAKHPAT, CHHERNANI, Tal: LAK, Dist: Kutch-370110
5. HARYANA	
Cement	A) Not Responded
1.	Liberty Cement, Sadhaura Road, Bilaspur, Yamuna Nagar-135102
2.	Rattan Cement, Vill-Sohana, Ambala-133203
3.	Shaktiman Cement, Rajpur, Sadhaura, Yamuna Nagar-133204
B) Not Received	
1.	Jay Pee Cement, Grinding Unit, Vill-Khukhrana, PO-Assam, Kalan, Panipat Haryana-132105
Dye & Dye Intermediate	A) Not Received
1.	Jagdamba Udyog, MIE, Bahadurgarh, Haryana State-124507
2.	Modern Organics, Nangal Kalan Road, Piao-Maniyari, Kundli, Sonapat, Haryana State-131028
Distillery	A) Not Responded
1.	Enrich Agro Food Products ltd., P. No. 276-77, Ph-II, Udyog Vihar, Gurgaon, Haryana-122001
B) Not Received	
1.	M/s Haryana Liquors, Jundia, Karnal, Haryana
Power	A) Not Responded
1.	Rajiv Gandhi Thermal Power Plant, Vill Khedar, Hisar-125121
Tannery	B) Not Responded
1.	Kiran Overseas Exports Ltd., GT Road, Rasoi, Sonapat, Haryana
6. JHARKHAND	
Iron & Steel	A) Not Responded
1.	M/s Nirangam Metals Ltd., Panchrukhi, Gadisrirampur, Giridih (Sponge Iron) Jharkhand- 815 301
2.	M/s Harist Power & Ispat Pvt. Ltd., Chattro, Tundi Rd, Giridih, Jharkhand- 815301
3.	M/s Lal Ferro Alloys Co. (P) Ltd., Biswashdih, Giridih, (Pig Iron & Hard Coke), Jharkhand- 815 301
4.	M/s PRS Metallics Ltd., Burhiyadh, Giridih, Jharkhand-815301
5.	M/s Lal Ferro Alloys Co. (P) Ltd., Biswashdih, Giridih, Jharkhand-815301
6.	M/s Niranjan Hi - tech (P) Ltd., Manjhiladih, Giridih, Jharkhand- 815 301
7.	M/s Shyam Steels, Badgunadaakalan, Giridih, Jharkhand-815301
8.	M/s Sri Ram Steel Ltd., Mahtodih, Giridih, Jharkhand-815301
9.	M/s Salasar Steel (P) Ltd., Harsingradidh, Tundi Road, Giridih, Jharkhand-815301
10.	M/s Lal Steel (P) Ltd., (Induction Furnace), Mahtodih, Giridih, Jharkhand-815301
11.	M/s Satnam Industries, Jambad, Giridih, Jharkhand-815 301
12.	M/s Bhardwaj Steel (P) Ltd., Mangrodih, Giridih, Jharkhand-815301
13.	M/s Nanak Hi-Tech (P) Ltd., Jambad, Giridih, Jharkhand-815301
14.	M/s Allied India Iron and Steel (P) Ltd., Mohanpur, Giridih, Jharkhand-815301
15.	M/s Gautishanker Electrocasting (P) Ltd., Ajidih, Tundi Road, Giridih, Jharkhand-815301
16.	M/s Sri Langta Baba Steel (P) Ltd., Harsingradidh, Giridih, Jharkhand-815301
17.	M/s Adi Ispat Ltd. (Induction Furnace & Re rolling Mill), Manjhiladih, Giridih, Jharkhand-815301
18.	M/s Lal Steel (P) Ltd. (Re rolling mill), Mahtodih, Giridih, Jharkhand-815 301
19.	M/s Chintpurni Steel (P) Ltd., Indra, Mandu, Ramgarh- 829 122, Jharkhand
20.	M/s Shree Venkatesh Iron & Alloys India Ltd., Mahuatola, Lapanga, Bhadainanagar, Ramgarh-829122, Jharkhand
21.	M/s Sri Ram Power & Steel Pvt. Ltd., Nayamora, Kujju, Ramgarh-829122, Jharkhand
22.	M/s Palash Sponge Iron (P) Ltd., Bongabar, Bharechnagar, Ramgarh-829122, Jharkhand
23.	M/s Brahampura Metals Ltd., Kamta, Gola, Ramgarh-829122, Jharkhand
24.	M/s Maihar Alloys (P) Ltd. Rauta, Marar Ramgarh-829122, Jharkhand
25.	M/s Ramgarh Casting, Rauta, Marar, Ramgarh-829122, Jharkhand
26.	M/s. Om Shanti Steel & Casting Pvt. Ltd., Sewata Marar, Ramgarh-829122, Jharkhand
27.	M/s Madhura Ingot & Steel Co. Pvt. Ltd., Argada Road, Marar, Ramgarh-829122, Jharkhand
28.	M/s Yash Alloys Pvt. Ltd., Kusumdihi, Gola, Ramgarh-829122, Jharkhand
29.	M/s Kameshwar Alloys, Musumdihi, Gola, Ramgarh-829301, Jharkhand
30.	M/s Jagat Tarani Ispat (P) Ltd., Nawadaha, Katkamsandi, Hazaribagh-825301, Jharkhand
31.	M/s Jharkhand Sales Agency Pvt. Ltd., At Marhand, Lilanagar, Hazaribagh-825301, Jharkhand
32.	M/s Balashree Metals Pvt. Ltd., Bharechnagar, Ramgarh-829122, Jharkhand
33.	M/s Vaishnavi Ferro Tech. Pvt. Ltd., Rauta, Marar, Ramgarh-829122, Jharkhand
34.	M/s Radha Casting Metallic (P) Ltd., Paiki, Marar, Ramgarh-829122, Jharkhand
35.	M/s Jai Durga Iron Pvt. Ltd., Jhumri Tilaiya, Koderma-825318, Jharkhand
36.	M/s Jupiter Spun Pipe & Casting Ltd., Hirodih, Koderma-825318, Jharkhand
37.	M/s Tulshyan Metal Pvt. Ltd., Jhumri Tilaiya, Koderma-825318, Jharkhand
38.	M/s Super Steel Casting Ltd., Jhumri Tilaiya, Koderma-825318, Jharkhand
39.	M/s Kohinoor Steel (P) Ltd., Jamshehpur-831001, Jharkhand
40.	M/s Shridhi Sponge Iron (P) Ltd., Jamshehpur-831001, Jharkhand
41.	M/s Nursing Ispat (P) Ltd., Jharkhand-832108
42.	M/s KYS Sponge (P) Ltd., Jharkhand-832108
43.	Adhunik Power & natural resources AIA, Gamaharia, S Kharsawan-832401, Jharkhand
44.	Jharkhand Sponge Iron (P) Ltd., Chota Lakha, Chandli, S Kharsawan-832401, Jharkhand
B) Not Received	
1.	M/s Emaar Alloys (P) Ltd., Jamshehpur-831001, Jharkhand
2.	M/s Millenium Ingots.Gola, Ramgarh-829122, Jharkhand
3.	M/s Chandil Industries, Jharkhand-832108
4.	M/s Sizer Metalk (P) Ltd, Jharkhand-832108
5.	M/s. Balajee Industrial Engg. Ltd., Jamshehpur, Jharkhand-831001
6.	Shah Sponge & Power Ltd., Jharkhand-832108
7.	Trupati Ingots Pvt Ltd., Jhumri Tilaiya, Koderma, Jharkhand
8.	Corporate Ispat Alloys Ltd., Sarakleha, Kharsawan-832401, Jharkhand
9.	M/s Sai Sponge Iron (P) Ltd., Jharkhand-832108
10.	M/s Samridhi Ispat Pvt. Ltd., Jhumri Tilaiya, Koderma-825318, Jharkhand
11.	M/s Balaji Electro Steels Ltd., Koderma-825 318, Jharkhand
12.	Gaytree Ispat P. Ltd., Nawadaha, Katkamsandi, Haziribagh-825301, Jharkhand

Cement	
A) Not Responded	
1.	M/s. Bajrangwall Cement Co., Sandi, Ramgarh, Jharkhand-829150
2.	M/s. Laxmi Business & Cement Co. Morang, Jharkhagh-825301, Jharkhand
3.	M/s. Shivshakti Cement Industries, Demotand, Moranji, Hazaribagh-825301, Jharkhand
4.	M/s. Rishi Cement Co. Ltd., Bongabar, Bharechnagar, Hazaribagh-825301, Jharkhand
5.	M/s. Jupiter Coke Industries Cement Division, Demotand, Moranji, Hazaribagh-825301, Jharkhand
6.	M/s Sri Ram Cement Co., Ranchi Road, Ramgarh-829122, Jharkhand
7.	M/s. Parwati Super Cement Co., Bharechnagar, Ramgarh-829122, Jharkhand
8.	M/s. Varshana Cement Co., Adharshi Colony, Marar, Ramgarh-829117, Jharkhand
9.	M/s. Surya Cement Udyog, Ranchi Road, Marar, Ramgarh-829117, Jharkhand
10.	M/s. Everest Cement Co., Marar, Ramgarh-829117, Jharkhand
11.	M/s. Legend Cement Co., Bongabar, Bharechnagar, Ramgarh-829122, Jharkhand
12.	M/s. Kalpana Cement Co., Near Milony Club, Bijulia, Ramgarh-829122, Jharkhand
13.	M/s. Rajdhani Cement Co., Hesta, P.O. + Dist. Ramgarh-829122, Jharkhand
14.	Swali Udyog Pvt Ltd., Swali Cement, Village Jun Distt- East Singhbhum, Jharkhand
B) Not Received	
1.	M/s. Mineral Pulverising Corp., Ramgarh, Jharkhand-829122
2.	M/s. Sharda Cement Co., Ranchi Road, Marar, Ramgarh Jharkhand-829117
3.	M/s. Country Cement, Friends Colony, Ramgarh, Jharkhand-829122
4.	M/s. Rajprappa Steel Pvt. Ltd. (Cement Div.), Jaisaival Colony, Jhanda Chowk, Hazaribagh-825301, Jharkhand
5.	M/s. Crystals Cement Pvt. Ltd. Gola Road, Ramgarh-829122, Jharkhand
6.	M/s. Kumar Cement Co., Ranchi Road, Marar, Ramgarh-829117, Jharkhand
7.	M/s. Neha Cement Co., Friend's Colony, Bigulia, Ramgarh-829122, Jharkhand
8.	M/s. Royal Cement Co., Belwagarha, Ramgarh-829122, Jharkhand
9.	M/s. Priti Cement (P) Ltd., Ramgarh Cantt., Ramgarh-829122, Jharkhand
10.	M/s. Shmila Cement Co., Ranchi Road, Ramgarh-829122, Jharkhand
11.	M/s. Amit Cement Co., Ashok Cinema, Marar, Jharkhand, Ramgarh-829117
Distillery	A) Not Responded
1.	Spencer Distilleries & Breweries, 86 & 87 Industrial Area, Tupudana, Ranchi
Power:	
A) Not Responded	
1.	M/s Industrial Energy Ltd.,Tisco Campus, Jamshehpur-831009
B) Not Received	
1.	M/s Divine Vidhut Ltd, Jamshehpur-831009
2.	M/s Estern India Power Tech. Ltd., Rajprappa, Ramgarh-829119
7. KARNATAKA	
Pesticide Industries	A) Not Responded
1.	Karnataka Agro Chemicals, 43 C Hoskote Industrial Area, Bangalore District-562114 Karnataka
Pharmaceutical	A) Not Responded
1.	M/s VPL chemicals Pvt ltd, Plot No. 64, KIADB, Sompura Ind Area, Dabaspet, Tumkur Road, Nelamangala Taluk, Bangalore Rural distt-562111, Karnataka
2.	M/s Karnataka Malladi Biotics Ltd., Plot No. 71-74, Tubineker Industrial Area, Mandya-573402, Karnataka
3.	M/s Glaxo Smithkline Beechem Pharmaceutical Ltd., No. 107-109, Mysore, Belagola Industrial Area, Metlagali, Mysore-570016, Karnataka
4.	M/s Sri Sai Amrutha Pharma Pvt Ltd, Plot No. 53, 54, 73 KIADB IA, Raichur Growth centre, Raichur-581434, Karnataka
5.	M/s Karnataka Antibiotics & Pharmaceutical Ltd, Plot No 14, 2nd phase, Peerya Ind Area, Bangaluru-560058, Karnataka
6.	M/s Syntho Chiral Pvt Ltd, Plot No -53B & 54P Kolhar Industrial Area,Kolhar, Bidar-585401, Karnataka
7.	M/s P R Iron Pvt Ltd, Plot No 92, Kolhar Ind Area, Bidar-585401, Karnataka
8.	M/s INA India Ltd, No. 45, P-1, KIADB, Hoskote Taluk, Bangaluru-560010, Karnataka
9.	M/s Samarthi Life Sciences Pvt Ltd, Plot No. 191A, Narasapura, KIADB Ind Area, Tumkur-572106, Karnataka
10.	M/s Bio-gen Extracts pvt Ltd, Plot No. 57, 1st Stage, Sompura Industrial Area, Dobaspet, Bengaluru-562111, Karnataka
11.	M/s Sasanik Pvt Ltd Limited, Plot No. 120-124, KIADB Industrial Area, Raichur Growth Centre, Raichur-584 134, Karnataka
B) Not Received	
1.	M/s Smithkline Beechem Pharmaceutical Ltd, Devanahalli Road, Off Old Madras Road, Bangalore-560049, Karnataka
2.	M/s Metropolitan Overseas Ltd., Plot No. 5, Hirehalli Industrial Area, Tumkur-572106, Karnataka
3.	M/s Phikon Biotech Pvt. Ltd., No. 80/07, YESHWANTHPUR, INDUSTRIAL SUBURB, 2ND PHASE, Bengaluru-560032, Karnataka
4.	M/s Satwik Drugs Ltd., 78-B, Kolhar Industrial Area, Bidar-585403, Karnataka
5.	M/s Shrima Fine Chemicals & Pharmaceutical Ltd, Doddaballapur, No.51,4TH Line, SUBRAMANYAPURA, BANGALORE-560 061, Karnataka
6.	M/s Jupiter Life sciences Pvt Ltd, Plot No. 24, Kolhar Ind Area, Bidar-585401, Karnataka
7.	M/s Shridhandanda Laboratories, Plot no. 96, Kolhar IA, Bidar-585401, Karnataka
8.	M/s Indu Drugs Pvt Ltd, Plot No 54B, Kolhar Ind Area, Bidar-585401, Karnataka
Cement	A) Not Responded
1.	Suvarna Karnataka Cement Pvt Ltd, Kanchipura Vill, Hosdurga, Chitradurga Karnataka-577533
2.	Siddaganga Cements Pvt Ltd, Sadarahalli, Chikkanayakanahalli, Tumkur Karnataka-572228
3.	N R Cement Pvt Ltd, Salakattehalli, Chikkanayakanakanahalli, Chitradurga Karnataka-572228
4.	SriShaila Pvt Ltd, Sadarahalli, Chikkanayakanakanahalli, Chitradurga Karnataka-572228
5.	Katwa Udyog Cements Ltd, Yedwad Village, Gokak Taluk, Belgaum Karnataka-591307
6.	Met Saron Pvt Ltd, (Previously Karnataka Minerals & Refm. Co. Ltd.), Hosdurga Taluk, Chitradurga District, Karnataka-577533
7.	South India Cements, No. 67, Malkhed village, Gulbarga, Karnataka-585317
8.	Shree Keshav Cements & Infra Ltd. Plant-II (Katwa Udyog Limited), Naganapura village, Mudhol taluk Bagalkot, Karnataka-587313
9.	Patna cements (Yadwad) Ltd., YADWAD, GOTAK TALUKA, DISTT. BELGAUM, Karnataka-591307
10.	Shree Keshav Cements & Infra Ltd Plant-I (Katwa Udyog Limited), R.S. No. 346, Kalaga-587 204, Bagalkot taluk & district. Karnataka
11.	Nirani Cements Pvt. Ltd. Ningapur Industrial Area, Mudhol Taluk, Bagalkot district. Karnataka-587313
B) Not Received	
1.	DM Cements Pvt Ltd, Granthapura, Hosdurga Taluk, Chitradurga Karnataka-577533
2.	Lokapur Cements Ltd, Mudhol Taluk, Bagalkot Karnataka-587313
3.	ACCP Ltd, Kudthini Cement Works, Kurugodu Taluk, Kudthini Billage-585103, Bellary, Karnataka
Sugar	A) Not Responded
1.	Shiraguppi Sugar Works Ltd, Kagwad, Athlani, Belgaum, Karnataka
2.	G.M. Sugars(Previously M/s. Karnataka SSK Ltd.), Haveri District, Karnataka
3.	Bhavani Khandasari Sugars Ltd., Sy No. 289, Baroor village, Bidar District, Karnataka
4.	Mysore Paper Mill ldt., Bhadravathi, Shivgola District, Karnataka
5.	Mahatma Gandhi SSK Niyamithi, Bhalki Tq., Hulgi Village, Bidar Dist., Karnataka
6.	GMR Industries Limited (Sugar), Hulati village, Haliyal Taluk, Uttara Kannada District, Karnataka
B) Not Received	
1.	Bamba Sugars Ltd [Previously Bhadra SSK (<5 Cr.)], Doddabathi, Davangere Taluk, Davangere District, Karnataka
2.	Pandavapura SSK Ltd., (Kothari Sugars and Chemicals), Pandavapura, Mandya Dist. Karnataka
3.	Shree Ambika Sugars Ltd., (Lessee of Srirama SSK) Chunchanakatte, K.R.Nagar Taluk, Mysore District Karnataka
4.	Gangavathi Sugar Industries, Gangavathi, Raichur District Karnataka
5.	SPR Sugars Pvt Ltd., Kanchugranahalli, Bidadi Hill, Ramanageram Taluk & District Karnataka
Distillery	A) Not Responded
1.	B.T. & F.C. Ltd., Challakere road, Hiriyur-44 (District Chitradurga) 572 144 Karnataka
2.	Chamundi Distilleries (P) Ltd., Malavalli- Bannur Road, Naliyar Post, Bannur T. Narasipura Taluk, Mysore Dist. 571101
3.	Nirani Sugars Ltd. (Distillery Unit), No. 166 Kulali Road Mudhol-587313

Sugar	A) Not Responded: 1. Bijayananda Cooperative Sugar Industries (P) Ltd., Aska, Ganjam, Odisha 2. Nayagarh Sugar complex Ltd, Panipolia, Nayagarh, Odisha 3. TheBarangarhCo-operativeSugarMillsLtd,Tora,Barangarh-769040, Odisha
B) Not Received	1. Dharani Sugars & Chemicals Ltd, Nayagarh, Dist Puri, Odisha
Distillery	A) Not Responded 1. M/s Aska Cooperative Sugar Industries Ltd. (Distillery Unit), Naugam (Aska), District Ganjam-761111, Orissa 2. M/s Sakti Sugars Ltd., (Distillery Unit), Haripur Village, Korlan Dhenkanal-759013, Orissa
11. PUNJAB	
Fertilizer:	A) Not Received 1. M/s Agro Chem (Pb) Ltd., Vill-Singhpura, Dera Bassi. Dist. Patiala-147001, Punjab 2. M/s Munak Chemicals Ltd., Focal Point, Bathinda-151001, Punjab
Pharmaceutical	A) Not Responded 1. M/s Parabolic Drugs Ltd, Village-chachrauli, Teh- Derabassi, near swami dayanand college, Mohali - 147100 Punjab 2. M/s Kudos Chemie Ltd., Vill. Kuranwala, Tehsil Derabassi, Dist. Mohali-140507 Punjab
Pulp & Paper	B) Not received 1. M/s Partap Paper Mills (P) Ltd, Vill. Sheikhupura, Batala, Diastt. Gurdaspur, Amritsar - 143 001, Punjab 2. M/s Roshan Lal Paper Mills Pvt Ltd., Mansa Road, Bhatinda - 151 001, Punjab 3. M/s Sukhna Paper Mills Ltd, Vill. Nagla, Distt Patiala, Punjab
Sugar	A) Not Responded: 1. Markfed Sugar & Allied Inds MuktsarRoad,Malout,DisttMuktsar, Punjab B) Not Received 1. Jagraon Co-operative Sugar Mill, Jagraon, Punjab 2. Budhlada Co OP Sugar Mills Ltd, Budhlada, Distt-Mansa, Punjab
Distillery	A) Not Responded 1. Chadha Sugars and industries Pvt. Ltd., (grain based distillery), vill. kiri afgana, diastt. gurdaspur Punjab B) Not Received 1. Patiala Distillers & Manufacturers Ltd., Village Main, District Patiala 2. Chandigarh Distillers & Bottles Ltd., Banur-140601, SAS Nagar District Mohali - 507064
Power:	A) Not received 1. Guru Gobind Singh Super Thermal Plant, Ghanauli, Ropar-140113 2. Guru Mohabind Thermal Plant, Lahra Mohabbat, Bhatinda-151001 3. Guru NanakDev Thermal Power Plant, Bhatinda-151001 4. Peelron & Steel Co Pvt Ltd., Bhankarpur, Dera Bassi-142021
12. RAJASTHAN	
Pesticide Industries	A) Not Received 1. M/s HPM Industries, MIA, Alawar-301030, Rajasthan
Fertilizer:	A) Not Received 1. M/s Pyrites Phosphate & Chemicals Ltd., Saldipura, Shri Madhopur, Sikar, Rajasthan
Pharmaceutical	A) Not Responded 1. M/s Rajasthan Antibiotic, A-619 & 630 Phase-III, RILCO Industrial Area, Bhiwadi, Dist. Alwar-- 301019 Rajasthan B) Not Received 1. M/s Supriya Drugs & Pharmaceuticals, F-530, RICCO Industrial Estate, Bhiwadi, Dist. Alwar-- 301019 Rajasthan
Cement	A) Not Responded 1. Jaipur Udyog Ltd., Sawai Madhopur, Rajasthan
Distillery	A) Not Responded 1. Narang Distilleries, Vill. Sundni, Distt. Banswara B) Not Received 1. The Ganga nagar Sugar Mills, Atru, Rajasthan
Power:	A) Not Responded 1. Amrit Environment Technologies Pvt Ltd (Bio- mass), SP-3-5, RILCO Keshawana, Kotputli, Jaipur 303108 2. Sanjog Sugar & Eco Power Ltd., SP-1, RILCO Ind Area, Ph II, Ratapurva By-Pass, Sanganer, Hanumanagar-335053 3. Banswara Syntex Ltd, Banswara 327001 4. Chhabra Thermal Power project, Chhabra, Dist. Bara- 325205 5. Hindustan Copper Ltd, Jhunjhunu Dist-333504 6. Kota Thermal Power Plant, Ph-I, RSEB, Kota 324009 7. Kota Thermal Power Plant, (Ph-II),Shaktipura, Kota-324009 8. Kota Thermal Power Station, Stage-III Shaktipura, Kota-324009 9. Kota Thermal Power Station, Stage-IV Shaktipura, Kota-324009 10. Mangalam Cement, Morak, Kota 326520 11. Nitin spinners, Bhiwara, Chittorgarh-311025 12. Rajasthan Rajya Vidyat Vitaran Nigam Ltd, Dholpur Thermal Power Plant, Dholpur 328022 13. Rajasthan Textile & Weaving mills, Bhawani Mandi, Jhalawar Kota 326502 B) Not received 1. M/s J K Power, Chittorgarh-321001 2. Raj West Power Plant, Jalpura, Jodhpur 342003 3. Sathya Power Pvt Ltd., village Purnijas and Jaroda Kala, Merta taluk Dist Nagaur , Rajasthan -341026 4. Rajasthan Rajya Vidyat Vitaran Nigam Ltd., Kolyat, Bikaner 334302 5. Sambhav Energy Ltd NawaKhedra, Sirohi, Jodhpur 307510 6. Kalptaru Power Energy Bara, Kota 380028 7. Kalptaru Power Energy Venture,Panchhar, Kota, Rajasthan 324001 8. Kalptaru Power Transmission Ltd, Shri Ganganagar,Jodhpur 335001
Tannery:	A) Not received: 1. Tonk Tanneries, Tonk, Jaipur, Rajasthan
13. TAMIL NADU and PUDUCHERRY	
Pesticide Industries	A) Not Responded 1. M/s Tagros Chemicals India Ltd, Unit-I A-4/1 & 2. SIPCOT Industrial Complex, Cuddalore-607005, Tamilnadu
Pharmaceutical	B) Not Received 1. M/s SPLIC Ltd., Pharmaceuticals Divisions) Plot No.C/14-16, SIPCOT Industrial Complex Cuddalore-607005 Tamilnadu 2. M/s Activis Pharma Manufacturing Pvt.Ltd., Plot No. 16, 17, 31 and 32, SIDCO Industrial Estate, Alathur Chengalpattu Taluk, Kancheepuram DI-603204, Tamilnadu
Pulp & Paper	A) Not Responded 1. M/s Sun Paper Mills Limited, Cheranamdevi, Ambasamudram, Tirunelveli District - 627 414, Tamilnadu
Cement	A) Not Responded 1. M/s Tamil Nadu Cements Corporation Ltd. Alangulam Works Sivakasi, Virudhunagar District., Thamilnadu-626001 2. M/s Panyam Cements, Panyam(M) Cement nagar, Kurnool- 578001
Sugar	A) Not Responded: 1. M/s Pondicherry Co-op Sugar Mills Ltd., Lingareddipalayam, Puducherry B) Not Received 1. Arunachalam Sugar, Arunachalam Nagar, Malappambadi Vill. Via Somasipadi, Aronachal Sugars, Tiruvannamalai
Distillery	A) Not Responded 1. M/s. Southern Agrifurane Industries Ltd, Distillery Division, Mundiypakkam, 605601 District Villupuram, Tamil Nadu
Power:	A) Not Responded 1. O.P.G. Metals Pvt Ltd. Power Div, Manuthur Village, Mayiladuthurai, Nagapattinam 609001 2. TNPL CPP, Kallithapuram, Kaur Distt-639116 LANCOCO Tanjor Power Company Ltd, Karuppur VillagePandanallur, Thiruvadaanamruthur, Tanjavur Distt 609807 3. MMS Steel & power Pvt Ltd Narimanam Nagapattinam 610051 4. Aurobindo Agro Energy Pvt. Ltd Viragadi Kadambangulam Village Sivagangai District 630551 5. M/s. OPG Power Generation Limited, Pappankuppam, Chinnai Obullapuram and Peria Obullapuram Villages, Gummidipoondi to Madharppakkam Road, Gummidipoondi - 601201. 6. Raghurama Renewable Energy Ltd.118 MW Biomass Power Plant, Pambore Villkage, Paramakudi Taluk, Ramnad District. 623707 7. Sai Regency Power Corporation Private Limited, 58 MW, Combined Cycle Power Plant Kalugooanni Village, Ramanathapuram District - 623 536 8. Arkay Energy (Rameswaram) Ltd. Power Plant, Valuthoor Village, Valanthuravai Post, Ramnad District-623 536 B) Not received 1. Auro Mira Bio Energy Madurai Ltd Kadaverny Village, Nallamaram Village Peraiyur Tk Madurai District 625703
14. MEGHALAYA, MIZORAM	
Cement	C) Not Responded 1. Hills Cement, Vill. Mynkree, 116 KM Stone, NH-44, Sub-div: Kliehriat, Jaintia Hills, Meghalaya - 793109 Meghalaya 2. Bellinium Cements Ltd., Damas, East Garo Hills, Meghalaya-794110 3. Megha Technical & Engg (P) Ltd, Lumshngng, East Jaintia Hills, Meghalaya-793109 4. M/s SCMI, Lumshngng,East Jaintia Hills District-793109 5. M/S Lafarge Umiam Mining (P) Ltd. Hotel Polo Towers, Shillong-793001
Power:	A) Not Responded 1. Maghalaya Power Ltd., Lumshngng, Jaintia Hills Distt 793109 2. Shyam Century Thermal Power Plant, Lumshngng, Meghalaya-793200
15. MIZORAM	1. Thermal Power Plant & Electricity Department, 20MW H.F.O. Bairabi, Kolasaib Distt, Mizoram 796081
16. SIKKIM	
Distillery	B) Not Received 1. Yuksum Breweries, East Sikkim Gangtok 737101, Sikkim
17. TRIPURA	
Cement	B) Not Received 1. M/s Narayan Kar & Associate Pvt Ltd., Bodhjunganagar, Agartala, Tripura - 799210 2. M/s ICORE super cement Pvt. Ltd., Bodhjunganagar, Ind growth centre, Agartala Tripura-799210
Power:	A) Not Responded 1. 16MW Gas Based Thermal Power Project (Phase- II) Rokhia., Power Department, Govt. of Tripura- 799102 2. 16MW Gas Based Thermal Power Project (Phase- III) Rokhia., Power Department, Govt. of Tripura- 799205 3. 21MW Gas Based Thermal Power Project, Baramura, Power Department, Govt. of Tripura-799205 4. 52MW Gas Turbine Plant, combined cycle extension Project, NEEPCO Ltd. Ramchandrnanagar-799008
18. Telangana State	
Pharmaceutical	A) Not Responded 1. M/s Hexagon Drugs Laboratories, 103/D, SVCIE, IDA Bollaram, Jinnaram Mandal, Medak District-502325 Telangana 2. M/s Tekbond Laboratories Pvt. Ltd., Sy.No. 168 & 173/1, 170/A, Ananatham Village, Jinnaram Mandal, Medak District-502313 Telangana 3. M/s Jupiter Bio Sciences Pvt.Ltd., Sy. No. 10 & 10/E2/A2, Gaddapotharam Village, Jinnaram Mandal, Medak District-502325 Telangana 4. M/s Maithri Laboratories, sy. No. 14, Gaddapotharam, Jinnaram Mandal, Medak District-502319 Telangana 5. M/s South Whale Chemicals Pvt Ltd., Sy. No. 10, Plot A-1, Gaddapotharam, Jinnaram Mandal, Medak District-502319 Telangana 6. M/s Eshwar Pharmaceuticals (Formerly M/s Konar Organics Ltd.), Sy. No. 180/2, IDA Khazipally, Jinnaram Mandal, Medak District-502325 Telangana 7. M/s KR Drugs & Intermediates Pvt.Ltd., (Formerly M/s Medeva Laboratories Pvt.Ltd.), Sy.No. 1 to 15, Khazipally Village, Jinnaram Mandal, Medak District - 502325 Telangana 8. M/s RMS Research Labs, Survey No. 346 & 348, Domadugu (P), Bonthapally, Jinnaram Mandal, Medak District-502313 Telangana 9. M/s Fleming Laboratories Pvt Ltd., Survey No. 270, Nawapet Village, Shivampet Mandal, Medak District-502313 Telangana 10. M/s. S.S. Organic Ltd., Survey No. 252/1, A, Ropar (V), Sadasivapet (M), Medak Dist-502291 Telangana 11. M/s. Sritha Chems Pvt. Ltd., Sy. No. 40, Kuranpanagar (V), Jharasangam (M), Medak, Dist-502246 Telangana 12. M/s. Auctus Pharma (P) Ltd., (Sharp Organics (P) Ltd.), 154, Darga Road,Rangapur (V), Kothur (M), Mahaboonagar (Dist) -509228 Telangana 13. M/s. Anu's Laboratories Limited, Sy. No. 17, Chilakamarri (V), Shadnagar (M), Mahaboonnagar District -509206 Telangana 14. M/s. Srinivasa Organics, Polepally (V), Sy. No. 490/A/1, Polepally, Jadhcherla (M), Mahaboonnagar District-509301 Telangana 15. M/s. SMS Pharmaceuticals Ltd., (Unit - IV)(Formerly Sreenivasa Pharma Private Ltd) Plot No. 66/B-2, Phase-I, IDA, Jeedimetla,Ranga Reddy District-500055 Telangana 16. M/s. Artemis Biotech Ltd., (Formerly M/s. Artemis Pharmaceuticals Ltd.) Unit-II, Plot No. 1 & 5, IDA., Jeedimetla,Ranga Reddy District-500055 Telangana 17. M/s. SMS Pharmaceuticals Ltd., (Formerly M/s. Invinox Laboratories Ltd.)Plot Nos. 24 & 24B, SVCIE, Bachupally, R.R.Dist.-500034, Telangana 18. M/s. Vivin Laboratories (P) Ltd., (Formerly M/s. Flair Life Science (P) Ltd.) Plot No. 62/1 & 2, CIE, Gandhinagar, Balanagar Expansion, Rangareddy District-500037, Telangana 19. M/s. Medchal Chemicals & Pharmaceuticals Ltd., Plot No. 57 to 60, IDA, Medchal,Ranga Reddy District-501401, Telangana 20. M/s Divi's Laboratories (P) Ltd., Lingojigudem (V), Choutuppal (M), Nalgonda-508252 Telangana 21. M/s. Chiral Biosciences Ltd., (Formerly M/s. Accura Labs (P) Ltd.,) Pallegudem (V), Bibinagar (M), Nalgonda- 508126 Telangana

22. M/s. Accrete Pharmaceuticals (P) Ltd., Thangadapally, Choutuppal, Nalgonda-508252, Telangana	23. M/s. Inter Labs (P) Ltd., Chinakonkuru, Choutuppal, Nalgonda-508252 Telangana	24. M/s. Plasma Labs (P) Ltd., Sy. No: 750, Mandolagudem, Choutuppal, Nalgonda-508252, Telangana	25. M/s. Pravaah Laboratories (P) Ltd., Sy. No 180/9, Ramajpet Village, Yadagiripet Mandal, Nalgonda Dist Nalgonda - 508286 Telangana	
26. M/s. Sammi Bio Organics, Sy No 158&159, Rangapur, Bommalaramaram, Ramapuram, Nalgonda-508246, Telangana	27. M/s. Anica Labs (P) Ltd., (Formerly M/s. Maniram Pharmaceuticals (P) Ltd.), Nagaram, Koyyalagudem, Choutuppal, Nalgonda-508252, Telangana	28. M/s. Salus Laboratories (P) Ltd., S-195 S Lingtam, Choutuppal, Nalgonda-508252, Telangana	29. M/s. Yegna Manojavam Drugs & Chemicals Limited, S.V. No. 506 & 507, D. Nagaram (V), Koyyalagudem (G.P.), Choutuppal (M), Nalgonda-508252, Telangana	
30. M/s. Sri Supraja Pharma (P) Ltd., Dohitugudem, Pochampally, Nalgonda-508284 Telangana	31. M/s. Optimus Drugs (P) Ltd., (Formerly M/s. Suryakalyani Labs (P) Ltd.) Dohitugudem, Pochampally, Nalgonda-508284 Telangana	32. M/s. Archimedes Laboratories Ltd., Dohitugudem, Pochampally, Nalgonda -508284, Telangana	33. M/s. Aster Industries, SY NO 717, Kondamadugu (V), Bibi Nagar (M) Nalgonda-508126, Telangana	
34. M/s. SR Laboratories (P) Ltd., Jaikesaran (V), Choutuppal (M), Dist. Nalgonda-508252, Telangana	35. M/s. SVR Laboratories (P) Ltd., Dohitugudem (V), Pochampally, Nalgonda-508284, Telangana	B) Not Received 1. M/s Pragathi Organics Ltd., Progressive Industrial Society, IDA Bollaram, Jinnaram Mandal, Medak District-502325, Telangana	2. M/s Pavan Drugs, Bonthapally Industrial Area, Narsapur, Jinnaram Mandal, Medak District-502313, Telangana	
3. M/s Hydex Chemicals Ltd., Sy No 296/7/3 Svcie, IDA Bollaram Village, Jinnaram Mandal, Medak District-502325 Telangana	4. M/s Fermi Chemicals Pvt. Ltd., (Formerly M/s. Narmada Chemicals Ltd.) Sy.No. 103/E/1, SVCIE, Bollaram,Jinnaram Mandal, Medak District-502325 Telangana	5. M/s. Prince Laboratories Pvt. Ltd., Plot No. 42/A, SVCIE, IDA, Jeedimetla, Rangareddy District - 500055 Telangana	6. M/s. Vegesna Laboratories Pvt. Ltd., Plot No. 34, SVCIE, Jeedimetla, Rangareddy District - 500055 Telangana	
7. M/s Venmash Pharmaceuticals Ltd., (Formerly M/s Yenkey Drugs & Pharmaceuticals Ltd), Gaddapotharam, Jinnaram Mandal, Medak District-502325 Telangana	8. M/s. Ahlada Pharmaceuticals, (Formerly M/s. Balaji Pharmaceuticals.) Plot No.45 & 46, IDA Mallapur, R.R. Dist -500076 Telangana	9. M/s. Rantus Pharma Pvt. Ltd., Plot NO. 29, Phase - II, IDA, Pashamallaram, Patancheru (M), Medak District-50207 Telangana	10. M/s Bajaj Organics Ltd., Bonthapally Village, Jinnaram Mandal, Medak District-502313 Telangana	
11. M/s. Anu's Laboratories Ltd, Unit -II (Formerly M/s. Nitya Laboratories Ltd.), IDA, Pashamallaram, Patancheru (M), Medak District-502319 Telangana	12. M/s. Qure Drugs Pvt. Ltd., Chitkul (V), Patancheru(M), Medak District-502319 Telangana	13. M/s Kalvik Laboratories Ltd., (M/s Arka Laboratories)15-52, IDA, Bollaram, Jinnaram Mandal, Medak District-502325 Telangana	14. M/s Mantena Drugs, Kondamadugu (V), Bibinagar (M), Nalgonda- 508126 Telangana	
15. M/s Zyden Gentec Ltd., (Formerly M/s Sree Venkateswara Medichem Labs Pvt Ltd.,) Bollaram Village, Jinnaram Mandal, Medak District-502325 Telangana	16. M/s. Jupiter Bio Sciences Ltd., Cheriyal village, Medak District-502285, Telangana	17. M/s Dr. Curies Labs,Survey No:166/2 & 166/3 I.D.A, Bollaram, Jinnaram Mandal, Medak District-502325 Telangana	18. M/s. Mantena Drugs (P) Ltd. M/s Mantena Laboratories Limited, Sy. no. 715, Kondamadugu Village, Bibinagar Mandal, Nalgonda District - 508126 Telangana	
19. M/s SMS Pharmaceuticals Ltd., Unit - V (Formerly M/s Patil Organics Ltd.,) 8-28, Bollaram Village, Jinnaram Mandal, Medak District-502325 Telangana	20. M/s. Dexo Labs Pvt. Ltd, Patancheru(M), Medak District-502307 Telangana	21. M/s. Avon Organics Ltd., S. No. 18, Yawapur (V), Sadasivapet (M), Medak District -502291 Telangana	22. M/s. Nestor Pharmaceuticals Ltd. Plot No.5 & 6, I.D.A. Phase II, Patancheru (M), Medak District -502319 Telangana	
23. M/s. Noven Life Sciences, Madikonda, Warangal (WGL) -506142 Telangana	24. M/s Jupiter Bio Sciences Pvt Ltd., Sy. No. 10 & 10/E2/A2, Gaddapotharam Village, Jinnaram Mandal, Medak District-502325 Telangana	25. M/s. Cipior Organics Ltd., IDA Patancheru(M), Medak District-502307 Telangana	26. M/s. Richline Pharma Ltd., Gundlamanchoor (V), Halnoora (M), Medak District-502319 Telangana	
27. M/s. Standard Organics Ltd, IDA, Patancheru(M), Medak District-502307 Telangana	Iron & Steel A) Not Responded 1. M/s Cauvery Iron & Steel, Khazapur Village, Shankarapet Mandal, Medak District, Telangana 502032	Cement A) Not Responded 1. M/s Keerthi Industries Ltd., (Suvarna Cements Ltd.) Mellacheruvu (V) & (M), Nalgonda District, Telangana-508001	2. M/s. Bheema Cements (M/s Koramandel Cements Ltd.) Ramapuram (V), Mellacheruvu (M), Nalgonda District, Telangana -508001	
3. M/s. Mancheril Cement Co. Pvt. Ltd., Mancheril, Adilabad Dist., Telangana -504001	4. M/s.Cement Corporation of India Ltd., Adilabad District, Telangana -504001	5. M/s Amersharvi Cements Ltd., Pedaveedu (V), Mattampally (M), Nagonda dist., Telangana -508001	6. M/s Grey God Cements Ltd., Mattampally (V) & (M), Nalgonda Dist, Telangana -508001	
7. M/s P.R. Cements Ltd., Vepalimadhavaram, Mellacheruvu (M), Nalgonda Dist, Telangana -508001	8. M/s Viswam Cements Ltd., Revur - (V), Mellacheruvu (M), Nalgonda Dist, Telangana -508001	B) Not Received 1. M/s. Decora Cements Ltd. (Slag Division), Neredcherla (M), Nalgonda, Telangana -508001	2. M/s. Kamakshi Cements Ltd., Mattampally (V&M), Nalgonda Districty, Telangana -508001	
Sugar A) Not Responded 1. M/s. Nizam Deccan Sugars Ltd. Metpalli Unit, Muthyampet (V), Mallapur (M), Karimnagar district, Telangana	Dye & Dye Intermediate: C) Not Received 1. M/s. Vyjayanthi Labs. (formerly IEC Chemitech Pvt.Ltd.), Plot No. 153 & 159, Phase - V, IDA, Jeedimetla, R.R. Dist. 500055, Telangana	2. M/s. Orchem Intermediate Pvt. Ltd. Plot No.25, Phase - I, IDA, Jeedimetla, R.R. Dist.-500055, Telangana	Distillery A) Not Responded 1. M/s NSL Krishnaveni Sugars Ltd, Ramakrishnapur Village, Kothakota Mandal, Mahabubnagar District-509110, Telangana	
2. M/s Nizam Deccan Sugars Ltd.,(Distillery division), Shakkarnagar (V), Bodhan (M), Nizamabad District-503180, Telangana	3. M/s. Bhavani distilleries India Pvt. Ltd., Tekrial (V), Kamareddy (M), Nizamabad dist., Telangana	B) Not Received 1. M/s. Rusni Distilleries Pvt. Ltd., Mohammad Shapur (V), Sangareddy (M), Medak District, Telangana	Power: A) Not Responded 1. VM/s KTPS, Old Station, Paloncha, Khammam Dist. 507115, Telangana 2. V M/s KTPS, Vth Stage, Paloncha, Khammam Dist. 507115, Telangana 3. M/s S.C.CO.LTD, 'B' Power House, Kothagudem, Khammam Dist-507115, Telangana	
Tannery: A) Not Responded 1. M/s. Indian Leathers, Enumamula (V), Hanamkonda (M), Warangal District, Telangana	2. M/s. Shaik Mohd & Co., Enumamula (V), Hanamkonda (M), Warangal District, Telangana	3. M/s. Deccan Leathers Ltd., IDA, Patancheru, Medak District, Telangana	4. M/s. Bhavani Leathers Pvt.Ltd., IDA, Patancheru(M), Medak District, Telangana	
5. M/s. Hyderabad Tanneries, Darga Hassan Shawali, Golkonda (PO) , Serilingampally (M), Rangareddy District, Telangana	B) Not received: 1. M/s. Nusee Tanneries Pvt. Ltd., Sy.No.113/2, Yadgarpally, Kesara Mandal, R.R.Dist., Telangana	19. Madhya Pradesh	Fertilizer A) Not Responded: 1. Madhya Bharat Agro Product Limited, Banda Industrial Area, Village-Sorai, Teh-Banda, Distt- Sagar-470335, Madhya Pradesh B) Not Received 1. Madhya Pradesh Phosphate Ltd., Raisen-462046, Madhya Pradesh	
Pharmaceutical A) Not Received 1. M/s. Sun Pharmaceutical Industries (formerly Ranbaxy Laboratories Ltd.), Plot No. K-6, Industrial Area, Malanpur, Distt. Bhind-477117 MadhyaPradesh	Iron & Steel. A) Not Responded 1. Rammik Power & Alloys (P) Ltd, Ferrous Plant, Sarandi Ind Area, the-Waraseoni, Balaghat, Madhya Pradesh-481001	Sugar A) Not Responded: 1. Morena Mandal Sahkari Shakkar Karkhana Ltd., Kailarash, Dist-Morena, M.P 2. Jawahar Nattu Sahakari Agricultural Produce Processing Society Ltd. (Sugar Unit) P.O. Borawan, Dist. Khargone (M.P) 3. Krishak Shakkari Sakkar Karkhana Mydt, Raghovghar, Guna, M.P 4. Mahakaushal Sugar & Power Industries, Gadawara, Narsinghpur, M.P 5. Gwalior Sugar Co. Dabra, Dist - Gwalior, 475110, M.P 6. Narmada Sugar Mills, Gadawara, Narsinghpur, M.P 7. Narmad Sahakari Shakkar Karkhanmy dt. Burhanpur-450331 Dist Khandwa (M.P) 8. Nikhil Sugar Ltd, Barangi, Khinkia, Harda, M.P 9. Ramdev Sugar Pvt Ltd, Bankhedli,Hoshangabad, M.P 10. Shakti Sugar Mill Pvt Ltd, Gadawara, Narsinghpur, M.P 11. Shri Durga Khandasari (Sugar) Mills P.O. Kansul, Pansemal-451770 Distt. Barwani (M.P) 12. Shrijee Sugar and Power (P) Ltd., Village Sohagpur, Dist. Betul-460001 (M.P) 13. Rai Sugar Mill Pvt. Ltd. Village: Salchouka, Tehsil: Gadawara, Distt. Narsinghpur. (M.P) 14. Askritii Sugar Mills Pvt. Ltd. Village: Tumba, Block: Sakkheda, Tehsil: Gadawara, Dist. Narsinghpur - 487 661 (M.P)	Distillery A) Not Responded 1. M/s Cox India Ltd., Nowgong (Bundal Khand), Chattarpur, MP-471201	Power: A) Not Responded 1. Captive Thermal Power Plant, Birla Corporation Ltd, Satna, MP-470002
20. Jammu & Kashmir		Pharmaceutical A) Not Received 1. M/s Surya Pharmaceuticals Ltd. (Plant-III) IGC, Phase-II, Samba-184121 Jammu & Kashmir 2. M/S Nexigen Technologies,National Highway, Kaintnpur, Vijaypur, Samba, Jammu-184121 Jammu & Kashmir	Cement A) Not Responded 1. M/s Kashmir Cement Products,Khrew Kashmir, Jammu & Kashmir - 191103 2. M/s Khaibar Cement Industries (P) Ltd, Tulpov, Khimnol, Srinagar Jammu & Kashmir - 190001 3. M/s Cemetic Cements (p) Ltd, Sulnar khrew, Puiwama Jammu & Kashmir - 192301 4. M/s Satyam Cements Rakh, Jalpahr, Kathua Jammu & Kashmir- 184101 5. M/s Jai Durga Cement (p) Ltd, IGC, Samba Jammu & Kashmir- 184120 6. M/s Shree Guru Kripa Cement (P) Ltd, IGC, Samba Jammu & Kashmir - 184120 7. M/s Siva Cements Industrial Ean, Area Kathua Jammu & Kashmir - 184101 8. M/s Sivi Cements Industries (p) Ltd Sicoo Area, Kathua Jammu & Kashmir -184101 9. M/s Mehar Cements, kangrali, Jammu Jammu & Kashmir -180001 10. M/s Andotra Cement, Ind Extn. Area, Kathua Jammu & Kashmir - 184101 11. M/s J & K Cements Corporation, Kathua Jammu & Kashmir -184101 12. M/s Chattam Cements Ind, Kathua Jammu & Kashmir -184101 13. M/s Wular Cements IID Centre, Battal Ballion, Udhampur Jammu & Kashmir -182101 B) Not Received 1. M/s Valley Cements Ltd, Khrew, Puliwama Jammu & Kashmir- 192301 2. M/s Shri Dee Corp, IGC, Samba Jammu & Kashmir - 184120	
Distillery A) Not Responded 1. M/s Kashmir Distilleries Pvt. Ltd., Sidco industrial complex Bari-Brahmana Jammu, Jammu & Kashmir 181133 2. M/s New India Distilleries, P.O. Sujwan, Nai Basti Distt. Jammu - 184120	Tannery: A) Not Responded 1. M/s Reem Tanners Lassipora Pulwama, J&K	21. Assam Fertilizer: A) Not Responded: 1. M/s Assam State Fertilizers And Chemicals Ltd., Chandrapur, Guwahati, Dist. Kamrup, Assam 781150	Cement Not Responded 1. Borak Cement, Changsari Guwahati Assam-781150 2. JK Avtar Cement, Barnihat, Kamrup Assam-793101 3. Necem cement, Umarangshu, NC Hills Assam-788101 4. Progressive Cement Pvt Ltd, Sonapur, Assam-782402 5. Bulindon Cement, Lanka, Nagoan., Assam-782001 6. Dragon Cement, Doboka, Nagoan Assam-792001 7. Mahaboli Cement, Moder Toli, Nagoan Assam-782001 8. Supertech Cements Pvt Ltd, Kamar kuchi, Sonapur, Tepesia, Kamrup, Assam-782402 9. Purbanchal Cement, Sarutari, Byrinhat, 14th Mile, Gos Rd, kamrup Assam-793101 10. J. K. Avatar Pvt Ltd, Jorabat, 15th Mile, GS Road, Byrinhat, Kamrup Assam-793101 11. SM Cement Industries Ltd, NH-37, 11th Mile, Jorabat, Kamrup Assam-785001 12. Raksha Cements, Kamar kuchi, Sonapur, Tapesia Assam-782402 13. Vinay Cements Ltd, Jamuna Nagar, Umarangshu, NCHills, Assam-788931 14. Longonli Cement Pvt Ltd, Vill- Amlokhli, P.O-Dillai, Distt-Karbi-Anglong, Assam-782480 15. R.J. Cement, Moder Toli, Nagoan, Assam-782001 16. Borak Industries Ltd, Near Changsari chowki gate, Amin Gao, Guwahati, Assam-781006 17. Thi Commercial, Korai Bari Chowki gate, Changsari, Kamrup, Assam-781006 18. M/s Star Cement, Sonapur, Dist: Kamrup (Assam) -782402 B) Not Received 1. Panchratana Cement, Garali, Jorhat Assam-785001 2. Odity Cement, Missa, Nagoan Assam-782001	
Power: A) Not Responded 1. Namrup Thermal Power Station, Assam-786621	22. Chhattisgarh	Iron & Steel A) Not Responded 1. Nova Iron & Steel Ltd, Vill-Dagoda, Blik-Bialha, Bilaspur, Chhattisgarh 495 001 2. Shree Shyam Sponge and power Ltd., Bachchera, Balodabazar, Bhatapara 493 118 Chhattisgarh 3. Geelanji Ispat & Power Pvt Ltd., Silpahari industrial area, Bilaspur, Chhattisgarh 495 001	Cement A) Not Responded 1. Shingania Cement Pvt Ltd, Gram-Khaphriaha, Bhatapara, Raipur Chattisgarh	

Cement A) Not Responded 1. Shingania Cement Pvt Ltd, Gram-Khaphriaha, Bhatapara, Raipur Chattisgarh	Sugar A) Not Responded: 1. Danteshwari Maiya Sahakari Sakkar Karkhana Mayadit, Village- Karkabhat, Distt- Balod (C.G.)
Power A) Not Responded 1. M/s Century Cement, (OPP), Baikunth, Raipur 493111 2. M/s Monnet Ispat Ltd. (CPP), Chandkuri, Mandir Hasoud 493111, Raipur 3. Bhatmi Sponge Iron Pvt. Ltd. (CPI), New Siltara Ind Growth Centre, Bilaspur Road, Raipur 493111 4. Jagdamba Power & Alloys Ltd (CPI), New Siltara Ind Growth Centre, Bilaspur Road, Raipur 493111 5. Kalindi Power & Steel Ltd, Vill- Turgaon, Mahasamund, Raipur-493111 6. Niraj Power (P) Ltd, Vill- Harinhabta, Raipur493111 7. Agrawal Vidut (P) Ltd, Vill- Biladi-Tilda, Raipur493111 8. Vandana Global Ltd., (CPI), New Siltara Ind Growth Centre, Bilaspur Road, Raipur493111 9. Bhatmi Dev. Siltara Karkhana, (CPI), Kawardiha-491995 10. Ind Power Ltd, Vill-Mahapally, Dist-Raigarh 496107 11. K.V.K. Bio Energy Pvt Ltd,Vill-Amartal, Akaltara, Jangir-Champa 495671 12. N.R.I. Power & Steel Pvt Ltd., Vill-Rambod, Sargoon, Bilaspur 495224 13. Vandana Vidyt Ltd., Ind Area Sirgiti, Bilaspur-495445 14. Korba Thermal Power Station (East), Chattisgarh State Electricity Board, Korba-495450 B) Not received 1. Isha Power (P)Ltd, Vill- Kurud, Raipur493111	
Distillery A) Not Responded 1. M/s Kedia Kesal Delan Industries Ltd, Kumhari, Durg 2. Welcome Distilleries Pvt. Ltd, Gram-Chherka bandha, PO-Kota, Bilaspur	23. Himachal Pradesh Paper & Pulp B) Not Received 1. Pawmi Tissues Ltd., Industrial area, P.O. Barotwala, Distt. Solan - 174 103, Himachal Pradesh
Distillery A) Not Responded 1. Ranger Breweries, Indl Area Mehatpur, Distt. Una-1743159	24. Uttar Pradesh Pesticide Industries A) Not Received 1. M/s Ravi Organics Ltd, Shamli Muzaff

PHOTOGRAPHS OF VARIOUS DATED WHICH SHOWS THAT THE PRIVATE UNIT IS POLLUTING THE ENVIRONMENT.















F.No.22-⁸⁸65/2017-IA.III

Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi - 110003

Dated: 1st May, 2018**Office Memorandum****Sub: Corporate Environment Responsibility (CER) – reg.**

The Environment Impact Assessment (EIA) Notification, 2006, issued under the Environment (Protection) Act, 1986, as amended from time to time, prescribes the process for granting prior environment clearance (EC) in respect of certain development projects/activities listed out in the Schedule to the Notification.

1. Sustainable development has many important facets/components like social, economic, environmental, etc. All these components are closely inter-related and mutually re-enforcing. Therefore, the general structure of EIA document, under Appendix-III to the notification, prescribes inter-alia public consultation, social impact assessment and R&R action plan besides environment management plan (EMP).

2. Section 135 of the Companies Act, 2013 deals with Corporate Social Responsibility (CSR) and Schedule-VII of the Act lists out the activities which may be included by companies in their CSR Policies. The concept of CSR as provided for in the Companies Act, 2013 and covered under the Companies (Corporate Social Responsibility Policy) Rules, 2014 comes into effect only in case of companies having operating projects and making net profit as also subject to other stipulations contained in the aforesaid Act and Rules. The environment clearance given to a project may involve a situation where the concerned company is yet to make any net profit and/or is not covered under the purview of the aforesaid Act and Rules. In such cases, the provisions of aforesaid act and Rules will not apply.

4. In the past, it has been observed that different Expert Appraisal Committees / State Expert Appraisal Committees (EACs/SEACs) have been prescribing different formulation of the Corporate Environment Responsibility (CER) and no common principles are followed. Several suggestions have also been received in this regard which inter-alia states that Greenfield projects and Brownfield projects should be treated differently; no CER should be prescribed whereas there is no increase in air pollution load, R&R, etc., besides streamlining percentage of CER.

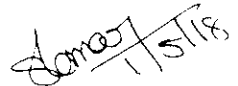
5. The Ministry has carried out a detailed stakeholder consultation which inter-alia included meeting with Ministry of Petroleum & Natural Gas, Ministry of Power, Chairmen EACs, FICCI, ASSOCHAM, Gujarat Chamber of Commerce and Industry amongst others.

6. In order to have transparency and uniformity while recommending CER by Expert Appraisal Committee (EAC) / State level Expert Appraisal Committee (SEAC) / District level Expert Appraisal Committee (DEAC), the following guidelines are issued:

- (I) The cost of CER is to be in addition to the cost envisaged for the implementation of the EIA/EMP which includes the measures for the pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV and Compensatory Aforestation, required, if any, and any other activities, to be derived as part of the EIA process.
- (II) The fund allocation for the CER shall be deliberated in the EAC or SEAC or DEAC, as the case may be, with a due diligence subject to **maximum percentage** as prescribed below for different cases:

S.No	Capital Investment / Additional Capital Investment (in Rs)	Greenfield Project - % of Capital Investment	Brownfield Project - % of Additional Capital Investment
I	II	III	IV
1.	≤ 100 crores	2.0%	1.0%
2.	> 100 crores to ≤ 500 crores	1.5%	0.75%
3.	> 500 crores to ≤ 1000 crores	1.0%	0.50%
4.	> From 1000 crores to ≤10000 crores	0.5%	0.25%
5.	> 10000 crores	0.25%	0.125%

- (III) The activities proposed under CER shall be worked out based on the issues raised during the public hearing, social need assessment, R&R plan, EMP, etc.
 - (IV) The proposed activities shall be restricted to the affected area around the project.
 - (V) Some of the activities which can be carried out in CER, are infrastructure creation for drinking water supply, sanitation, health, education, skill development, roads, cross drains, electrification including solar power, solid waste management facilities, scientific support and awareness to local farmers to increase yield of crop and fodder, rain water harvesting, soil moisture conservation works, avenue plantation, plantation in community areas, etc.
 - (VI) The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half-yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.
 - (VII) The District Collector may add or delete the activities as per the requirement of the District.
 - (VIII) The EAC can vary the above percentage of CER subject to proper diligence, quantification and justification. The EAC based on appraisal, should clearly suggest the activities to be carried out under CER.
 - (IX) This CER is not applicable in name change, transfer and amendment involving no additional project investment. In case of amendment in EC involving additional expenditure, CER will be applicable only on the additional expenditure as per column-IV of the table given in para 6(II) above.
7. This issues in supersession of all earlier OMs and guidelines issued in this regard.
8. This issues with the approval of competent authority.


 (Sharath Kumar Pallerla)
 Director (IA-III-Policy)

1. Chairman, CPCB
2. Chairmen of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAA/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the officers of IA Division

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(AKJ) / AS(AKM)
5. PPS to JS(GB) / JS(JT)
6. Website, MoEF&CC
7. Guard File.

✓ 18/3 27/4

**INSPECTION REPORT OF M/S. BRG IRON & STEEL CO. (P) LTD. (UNIT-III), AT- KURUNTI,
PO- KUSUPANGA, DIST- DHENKANAL**

The above cited industry was visited on 03.02.2021 and 03.03.2021 for verification of operational status of different pollution control equipment and to assess overall environmental compliance to imposed consent conditions. During the inspection, Mr. Chakradhar Pradhan, Environment Officer along with all Departmental Heads of the unit were present and furnished the information as sought for during the inspection. **During inspection the industry was under shut down since last two months due to employee strike.**

Consent to operate has been granted to the unit for different products are mentioned below.

1. Sponge Iron (DRI Kiln-I& II)- 2 x 100 TPD
2. Ferro Alloys plant- 2 x 9 MVA
3. Induction Furnace- 2 x 20 T/H + 2x 7 T/H
4. Electric Arc Furnace- 1 x 25 T/H
5. AOD Converter -2 x 35 T/H
6. LRF -1 x 35 T/H
7. Continuous casting machine 2 nos.
8. Oxygen plant- 400 m³/ hour
9. Cold rolling mill- 2,40,000 TPA
10. Hot rolling mill- 7,90,000 TPA (M.S Plate 3,78,000 TPA, S.S Plate 72,000 TPA, Mild Steel Coil 1,00,000 TPA and Stainless Steel Coil 2,40,000 TPA).

The plant was granted with consent to operate valid upto 31.03.2020 for all these units.

FERRO ALLOYS PLANT:

The ferro alloys plant of capacity 2x9 MVA uses chrome ore, coke, dolomite, manganese ore and coal as raw material to produce ferro chrome and silico manganese. The industry has obtained permission to use raw petroleum coke (504 MT/Month) vide SPCB letter no. 12163 dtd. 15.11.2019. On the day of inspection both submerged arc furnaces of the ferro alloys plant was not in operation. It was reported that the plant operates as per the customers demand.

OBSERVATION:

1. The industry has installed Gas Cleaning Plant (GCP) for fume treatment which consists of bag house of capacity 1,40,000 m³/hr.
2. The furnace area is having concrete floor and internal road of the unit is concreted.
3. The raw materials used in the plant are petroleum coke, dolomite, magnesite, chrome ore, etc. which are kept over concrete floor near ground hopper. The product as ferro

alloy were kept under roof shed and having concrete floor chrome ore were kept in shed over concrete floor.

4. The slag has been dumped within the plant premises.
5. There was no discharge of any surface runoff from the plant area as well as from the dump area to outside the factory premises was observed during visit.
6. The slag of ferro chrome are also deposited near product house of ferro alloy plant.
7. As the entire Ferro Alloy plant was not in operation and employee strike was going on since last two months, so AAQ and stack monitoring could not be conducted.

SMS PLANT:-

On the day of inspection the SMS plant was not in operation. The SMS plant of the industry has the following configuration.

The configuration of SMS Plant is given as follows.

- I. Induction furnace- 2 X 20 T/heat + 2X 7T/heat
- II. Electric Arc furnace(EAF)- 1X 25 T/heat
- III. AOD converter- 2 X 35 T/heat
- IV. Continuous caster machine- 2 X 35 T/heat
- V. Ladle Refining furnace - 1 x 35T/heat
- VI. Oxygen Plant- 2 x 400 m³/hr

The induction furnace (2x20T/heat) + (2x7 T/heat), 1x35 T/heat AOD converter, 1 x 35 T/heat LRF, 1x35T/heat continuous slab caster and 1 x 35T/heat Ladle Refining furnace were in operation whereas the Electric Arc furnace(EAF) was not in operation. The suction hoods have been installed to collect fumes during charging and pouring of materials from the Electric Arc furnace. The flue gases generated from IF,EAF & AOD converter are being collected by Fume Extraction System (FES) and passed through heat exchanger followed by bag filter of capacity 2 x 1,40,000 m³/hr.

Observations on the day of inspection:-

1. The floor of furnace area and raw material yard of SMS is concreted.
2. The SMS slag was found to be stacked near the extension shed of the SMS over an area of about 3 acres and the same slag shall be used for road making as and when required.

DRI PLANT:

The DRI plant was not in operation during the inspection. It was stated by the plant representative that due to lack of raw material the unit is not in operation since 04-10-2015

OBSERVATIONS:

During visit to DRI Kiln it was observed that

1. Provision has been made to individual ESP of capacity 55,000 Nm³/hr is attached to each of the DRI kiln of capacity 100TPD each and the outlets of both the ESPs are connected to a common stack.
2. The industry has installed pneumatic dust handling system for collection of ash from the ESP hoppers with conveying to the ash silo of capacity 150m³.
3. The industry has installed bag filters with pneumatic dust handling system for collection of dusts to the same ash silo of capacity 150m³ installed near the ESP.
4. The industry has provided a masonry settling tank of 100 m³ capacity to settle the industrial waste water inside plant premises.
5. The dolo char and ash has disposed at own land adjacent to the side of the boundary wall towards the DRI kiln area.
6. The industry has concreted about 2300 m of road inside unit-1 of BRG plant which includes DRI area, Ferro Alloy are, SMS area and office area.

Oxygen Plant:

On the day of inspection the oxygen plant was not in operation. The industry has set up an oxygen plant of capacity 400 m³/hr of Oxygen simultaneously from each Air Separation plant. For output through Liquid Oxygen Pump & Liquid Nitrogen Pump both Oxygen and Nitrogen put together will be 480-490 m³/hr. approx. Oxygen is collected as liquid and is pumped up to 150 kg/cm² by a Liquid Oxygen Pump.

Hot Strip Mill (HRM):

On the day of inspection the HRM was not in operation. The Hot Rolling Mill has consent to operate for 7,90,000 TPA which includes M.S. Plates (3,78,000 TPA), S.S. Plates (72,000 TPA),

M.S.Coils (1,00,000 TPA) and S.S.Coils (2,40,000 TPA). The unit uses propane gas as fuel. Other raw materials are Carbon steel slabs, MS steel slabs, stainless steel slabs, HF, H₂SO₄ and HNO₃. It was reported that they are operating the HRM plant as per market demand.

Water Pollution control measures adopted:-

1. The waste water from the rolling process is recycled into process after cooling. The size of the scale pit is 55.5m (L) X 14.6m (W) X 12.0(D).
2. Oil skimming arrangement has been provided at the scale pit to collect spent oil and the oil is being collected in barrels for selling to outsiders.
3. The mill scales have been deposited besides the scale pit. These scales are utilized in their induction furnace.
4. The waste waters from pickling plants and other areas are being treated and re used. The size of the acid neutralization pit is 25.5 m(L) X 4.8m(W) X 3.3m(D). However, during the day of inspection the plant was under shut down.
5. The lime sludge generated from the neutralization pit is collected and kept in a steel covered container.

Air Pollution Control measures adopted:

1. Two separate stacks of height 30m (steel) and 56m (RCC) have been provided for two re-heating furnace of 60T/hr and 160T/hr capacity respectively.
2. For treatment of fume coming out of pickling plant, the industry has installed scrubbing system.

Other observation:

The unit has concreted about 545 m road inside HRM plant premises.

Cold Rolling Mill (CRM):

On the day of inspection CRM plant was not in operation. The Cold Rolling Mill (CRM) has consent to operate for 2,40,000 TPA of cold rolled stainless steel coils. The raw materials are Stainless coils from own plate mill, Nitric acid, Sulphuric acid & hydrofluoric acid. Propane gas and Furnace oil are used as fuel in this unit.

OBSERVATION:

1. There are four furnaces in CRAP (Cold Rolled Annealing and Pickling) line in series of capacity 1,20,000 TPA of cold rolled stainless steel coils. One M.S stack of height 36m from G.L. is attached to two furnaces. Four nos. of ID fans are attached to these furnaces

- of capacities $2 \times 20,000 \text{ m}^3/\text{hr} + 2 \times 30,000 \text{ m}^3/\text{hr}$ and two ducts of IDs are attached to one stack in CRAP line. Similarly same set is attached to other 2 furnaces.
2. Similarly the four furnaces are there in HRAP (Hot Rolled Annealing & Pickling) line of capacity 1,20,000 TPA of Hot Rolled stainless steel coils with similar arrangement as above.
 3. Scrubbing system for fume extraction has been provided over the acid pickling plant.
 4. Acid is being re-generated from spent pickling bath and reused in the process. The industry representatives stated that the acid sludge was being utilized in the submerged arc furnace of the ferro alloy plant.
 5. The unit has concreted about 15 m of road inside CRM plant premises.

A. Special Condition:

(i) Air Pollution Control:

Sl. No	Conditions	Status
1.	All the pollution control devices like ESPs/GCPs/Bag Filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in "Table-C". The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.	The industry has provided ESP followed by a stack of height of 30m height for the two DRI kiln-I & II. In SMS unit, the industry has provided Fume extraction system consists of two FD coolers followed by two bag filters and the out let of bag filters are connected to a common stack of 30m height. The industry has provided Fume extraction system consists of a FD cooler followed by a bag filters as pollution control measures in Ferro alloys plant. Besides that the industry has installed bag filters at different dust generating points of the DRI plant. In hot rolling mill the industry has installed two separate stacks of height 30m (steel) and 56m (RCC) have been provided for two reheating furnace of 60T/hr and 160T/hr capacity. In cold rolling mill the industry has provided stack for the furnaces. In HRM and CRM propane gas is used as fuel.

2.	All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points Fume generated from the induction furnaces shall be collected through adequately designed swiveling hoods. Fumes generated from the EAF, LRF and AOD converts shall be collected through adequately designed hooding systems. The collected dust/fumes shall be treated in the GCPs/Bag filters/Scrubbers.	Fugitive dust generating areas of all the process units are covered with adequate suction points. Fume generated from the induction furnaces are collected through bag filter. Fumes generated from the EAF, LRF and AOD converts are collected and treated through common bag filters. In SMS unit, the industry has provided Fume extraction system consists of two FD coolers followed by two bag filters and the out let of bag filters are connected to a common stack of 30m height.
3.	Fume extraction-cum-treatment system installed at the pickling line of Cold Rolling Mill (CRM)/Hot Rolling Mill (HRM shall be operated effectively and continuously to meet the prescribed standard of the Board indicated in Table-C'	In hot rolling mill the industry has installed two separate stacks of height 30m (steel) and 56m (RCC) have been provided for two re-heating furnace of 60T/hr and 160T/hr capacity. In cold rolling mill the industry has provided stack for the furnaces. In HRM and CRM propane gas is used as fuel.
4.	There shall be no leakage of flue gas through the emergency caps, slip rings or any other process areas of DRI kilns except during exigencies.	The DRI plant is not in operation since dtd. 04.10.2015
5.	Appropriate air pollution control devices shall be installed to collect and treat the secondary emissions from tapping area and casting area of Ferro Alloys furnaces.	The unit has installed the air pollution control devices to collect and treat the secondary emissions from tapping area and casting area of Ferro Alloys furnaces.
6.	Online continuous stack emission monitoring system for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and the online monitoring data so generated shall be transmitted to SPCB and CPCB server on a continuous basis.	The unit has installed 03 Nos of online Stack Monitoring System in the plant & which is connected with OSPCB & CPCB server. Online data transmission system has been installed and presently data transferred to SPCB and CPCB server is stopped due to shutdown of entire plant.

7.	All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and the online monitoring data so generated shall be transmitted to SPCB and CPCB server on a continuous basis.	The unit has installed 04 nos. AAQMS Monitoring System at four different locations of the factory premises and it is connected with OSPCB & CPCB server. Due to shutdown of the entire plant online data transmission system has not been transferred continuously to SPCB and CPCB server.
8.	The industry shall strictly follow the guidelines for continuous emission monitoring system dtd. August, 2018 for PM and other gaseous pollutant.	The unit has installed 03 Nos of Stack Monitoring System in the plant & which is connected with OSPCB & CPCB server. Online data transmission system has been installed and presently data transferred to SPCB and CPCB server is stopped due to shutdown of entire plant.
9.	The industry shall ensure tamper proof real time data transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of analyzers and data connectivity through valid AMC.	The industry was under shut down since last two months due to employee strike. So adequacy of entire online systems will be verified after resumption of operation of the unit.
10	The pneumatic Dust Handling System installed at the hoppers of all the ESPs and bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.	The Pneumatic dust handling system has already installed at the hoppers of all the ESPs and bag filters. DRI unit is not in operation since 2015. Bag filters installed at Ferro Alloy unit and SMS were working.
9.	Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.	Though the industry has installed the Telescopic chute at the bottom of the hoppers/silo but presently the DRI plant is not in operation since dtd. 04.10.2015.
10	Iron ore and coal used in the plant shall be stored under covered shed. Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time avoid any fugitive dust nuisance.	The raw material storage area has already covered with Shad. Sheds available for storage of raw materials like Iron Ore and coal. Water sprinkling system has already made in all the approach road and material storage areas to avoid any fugitive dust nuisance.

11	Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.	During visit it was observed that the unit has deployed one water tanker for sprinkling of water on all internal roads.
12	The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. Of India vide No. 155, dtd. 31.03.2012 (copy enclosed) for emission standard, the details of Table-C' of this order is applicable.	The industry has agreed to comply .
13	Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.	During visit no accumulation of dust in the work zone area was observed.
14	The approach roads and all the internal roads shall be fully concreted/ blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.	The industry has concreted about 2300 m of road inside unit-1 of BRG plant which includes DRI area, Ferro Alloy are, SMS area and office area . The unit has concreted about 545 m road inside HRM and 15 m. within CRM plant premises.
15	D.G sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from Grid to D.G in the event of power failure. The AMF panel should preferable be PLC (Programme Logic Control) based. Dedicated D.G sets of adequate capacity shall be installed to ensure adequate standby plant in the event of power failure.	The D.G sets has acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from Grid to D.G in the event of power failure. Also the AMF panel has preferable to PLC (Programme Logic Control) based.

16	The industry shall put up sign Boards at appropriate places with nomenclature of the stacks in consultation with Regional officer of the Board. It shall install electronic display board in front of main gate to display the monitoring data, prescribed standard for public information.	The industry has installed sign Boards at adjacent to main gate of the industry with nomenclature of the stacks in consultation with Regional officer of the Board. It has also installed electronic display board in front of main gate to display the monitoring data, prescribed standard for public information.
17	Unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of the Depot, Name of the Occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license.	Complied
18	The ambient air quality shall confirm to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov. 2009.	Adequacy of ambient air quality monitoring data will be verified after resumption of operation of the unit.

(ii) Water Pollution Control

Sl.N o.	Conditions	Status
1.	Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated and recycled in those processes.	Provision has been made that the cooling water is being recycled.
2.	Wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill shall be treated in adequately designed ETP and the treated water shall be reused. Care shall be taken to avoid spillage of pickling acids. Non acidic effluent generated from both these units shall also be suitably treated and reused.	Provision has made that wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill is being treated in ETP and the treated water is reused. During the inspection the plant was not in operation.
3.	Waste water generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.	It was verified that waste water generated from raw water treatment system and back wash of filtration plant is being treated

785
78

		and taken to guard pond and reuse.
4.	The industry shall explore to adopt chemical free automated system for removal of scale, corrosion, bio film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system whatever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.	Provision has made that wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill is being treated in ETP and the treated water is reused. During the inspection the plant was not in operation. Adequacy of the system will be verified after operation of the unit.
5.	The runoff water from the whole factory premises including solid waste dumping area shall be collected through dedicated garland drains and shall be adequately treated by a series of settling tanks of appropriate capacity so as to meet the prescribed standard of the board before discharge to outside/reused.	Surface runoff water is being taken into a kacha pond of size 20 mtr.(Long) X 15 mtr. (Width) X 10mtr (Depth). All water collected through internal drain to that pond only.
6.	Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting sapling of appropriate species. Adequate provision for watering of plants and protection of tree shall be made.	At present DRI is not in operation. Solid waste is being generated from SMS, Ferro Alloy unit. The solid waste is being stored inside the factory premises. The sludge generated from the CRM unit is being stored under the shed.
7.	The industry shall have adequate space at point of time for waste disposal at least for a period of next two years. Before using any new patch of land/site for solid waste dumping, the industry shall obtain prior consent to establish of the board.	At present only Ferro alloy unit and SMS operating. CRM and HSM plant operated as and when demand of the market. So the generation of solid waste is being less amount. The industry is having adequate land for storage of these solid waste inside the factory premises.

8.	Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rule and fulfillment of required procedural formalities.	No comments.
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B. Additional Conditions:


1.	The domestic effluent generated from colony, office and canteen shall be treated in STP and shall meet the standards prescribed by MoEF & CC vides notification G.S.R 1265(E) dtd. 13 th October 2017 as follows; pH- 6.5-9.0, BOD-less than 30mg/l TSS-less than 100mg/l and Fecal Coliform (FC) MPN/100ml<100. This shall be commissioned by 30.04.2019	STP installation work has already completed. Adequacy of the system will be verified after operation of the unit.
2.	Surface runoff treatment system consisting of sedimentation through setting tanks/ ponds followed by high rate clarification through clari-floculator/tube settlers shall be installed within 3months to meet the discharge norms and shall be completely recycled during dry season/partly discharged specially during monsoon if un avoidable.	It was verified during visit that surface runoff water is being taken into a kacha pond of size 20 mtr. (LG) X 15 mtr. (W) X 10mtr (D). The entire water is being collected through internal drain to that pond. The unit is required to upgrade full-fledged Surface Runoff Treatment System.
3.	The industry shall provide mechanized wheel washing system along with effluent treatment and recycling facilities for the raw-material /product / solid waste transport vehicles at the exit point of the industry by 31.05.2019.	During visit it was observed that the unit has not taken any steps towards installation of mechanized wheel washing system along with effluent treatment and recycling facilities for the raw-material /product / solid waste transport vehicles at the exit point of the industry.
4.	The industry shall install new electronic display board at main gate for display of environmental information within 3 months.	During visit it was observed that the unit has installed digital display board which is very small in size. The unit is required to make bigger size display board.
5.	Industry shall install HD IP (Internet Protocol) surveillance cameras within 3 months at suitable location to view emission from all the stacks and fugitive	Industry has not installed any HD IP (Internet Protocol) surveillance camera.

	emission of the plants, having PAN, Till, Zoom (PTZ) with wiper facility and minimum 30x optical zoom.....	
6.	The industry using ground water and not obtained NOC from CGWA is required to apply to CGWA by 31 st March, 2020 for use of ground water. It may be noted that withdrawing ground water without valid NOC by or before the said date shall liable to pay fine as well as environmental compensation/damages as to be decided by Hon'ble NGT, New Delhi as per Law.	It was learnt from plat authority that industry is not using ground water for any purpose within plant or colony premises.
7.	The industry shall ensure data transmission from CEMS to the Board at the time of resuming of operation of the plant.	Online data transmission system has been installed and presently data transferred to SPCB and CPCB server is stopped due to shutdown of entire plant.

Recommendation:-

1. The unit shall made rest of the internal roads concreted /paver blocks before next monsoon.
2. Apart from main work zone area other work zone area inside the industry premises should be fully concreted to avoid fugitive dust nuisance.
3. The industry shall commission mechanized wheel washing system along with effluent treatment and recycling facilities for the raw material/product/solid waste transport vehicles at the exit point of the industry before next monsoon.

Recommendation: In view of the above observations, the decision regarding renewal of consent to operate of the industry may be taken.


Er. S. N. Mohanty
Asst. Env. Engineer



111-104

ANNEXURE-15 812

EPBX : 2561909/2562847

Email : paribesh1@ospcboard.org

Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar 751012

No. 6801

IND-I-CON-5339

Dt 04.05.2021

By Speed Post/ Email : brg@brggroup.in

SHOW CAUSE NOTICE UNDER SECTION 21 & 31 A OF AIR (P&CP) ACT, 1981 AND 25 & 33A OF WATER (P&CP) Act, 1974 & AMENDED THEREAFTER

WHEREAS, you are operating a sponge based steel plant At- Kurunti, PO: Kusupanga, Dist-Dhenkanal in the name & style of **M/s BRG Iron & Steel Co. Pvt.Ltd.**, with consent to operate valid up to 31.03.2021.

AND WHEREAS, you have been applied for renewal consent to operate vide application ID 3259090 dtd.24.02.2021 up to 31.03.2022;

AND WHEREAS, your unit was inspected by R.O., SPC Board, Angul on 3.2.2021 and 3.3.2021 (*copy of inspection report is enclosed*). From inspection report following observations were made;

- Your industry was under shut down since last two months due to employee strike.
- You have not installed full -fledged surface run-off treatment system as per additional condition stipulated in CTO order.
- You have not taken any steps for installation of mechanical wheel washing system with effluent treatment and recycling facilities for the raw material/product/solid waste transport vehicles at the exit gate as per additional condition stipulated in CTO order.
- You have not installed HD IP surveillance camera to view stack emission as well as fugitive emission as per additional condition stipulated in CTO order.

AND WHEREAS, you have been asked through online to submit information such as unit wise number of days of operation during 2020-21, quantity of raw materials like coal, iron ore procured during 2020-21, quantity of products produced during this period and units proposed for operation during 2021-22, but you have failed to comply to provide such information.

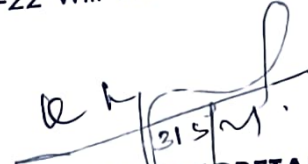
AND WHEREAS, the above non-compliances are gross violations of consent conditions and directive issued from time to time under the provisions of 25 & 33A of the Water (P&CP) Act, 1974 & u/s 21 & 31A Air (P&CP) Act, 1981;

P.T.O.

//2//

Now, therefore, you are directed to show cause u/s 21 & 31A of Air (PCP) Act, 1981 and section 25 & 33A of Water (PCP) Act, 1974 as amended thereafter and Rules framed there under within 15 (fifteen) days from the date of issue of this notice as to why consent to operate for the period 2021-22 in favour of your unit shall not be refused to your industry. In case your explanation is not received within the stipulated time period or the explanation is found to be not satisfactory, consent to operate for the period 2021-22 will be refused to your industry.

Encl : As above


MEMBER SECRETARY

To

The Managing Director,
M/s BRG Iron & Steel Co. Pvt.Ltd.
At- Kurunti, PO: Kusupanga,
Dist-Dhenkanal -759122

Memo No 6802 / dt 04-05-2021

By Email

Copy forwarded to the Regional Officer, State Pollution Control Board,
Angul for information and necessary action.


CHIEF ENV. ENGINEER



101-11106

ANNEXURE-16

Tel : 2564033/2563924

EPABX : 2561909/2562847

Email : parlbesh1@ospboard.org

Website : www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)

ParlbeshBhawan, A/118, Nilakanthanagar, Unit-VIII

Bhubaneswar - 751012

No. 15329

IND/1/CON/5719

Date 04-10-2021

By Speed Post/ E-Mail - brg@brgggroup.in

REFUSAL OF CONSENT U/S 21 OF AIR (P&CP) ACT, 1981 & 25/26 OF WATER (P&CP) ACT, 1974

WHEREAS, you are operating a sponge based steel plant At- Kurunti, PO: Kusupanga, Dist-Dhenkanal in the name & style of **M/s BRG Iron & Steel Co. Pvt. Ltd.**, with consent to operate was valid up to 31.03.2021;

AND WHEREAS, you have been applied for renewal consent to operate vide application ID- 3259090 dtd.24.02.2021 up to 31.03.2022;

AND WHEREAS, your unit was inspected by R.O., SPC Board, Angul on dtd. 03.02.2021 and 03.03.2021. From inspection report following observations were made;

- a) Your industry was under shut down since last two months due to employee strike.
- b) You have not installed full -fledged surface run-off treatment system as per additional condition stipulated in CTO order.
- c) You have not taken any steps for installation of mechanical wheel washing system with effluent treatment and recycling facilities for the raw material/product/solid waste transport vehicles at the exit gate as per additional condition stipulated in CTO order.
- d) You have not installed HD IP surveillance camera to view stack emission as well as fugitive emission as per additional condition stipulated in CTO order.

AND WHEREAS, you have been asked through online to submit information such as unit wise number of days of operation during 2020-21. Quantity of raw materials like coal, iron ore procured during 2020-21, quantity of products produced during this period and units proposed for operation during 2021-22, but you have failed to comply to provide such information;

AND WHEREAS, a show cause notice was issued to your industry vide letter No. 6801, dtd. 04.05.2021 as to why consent to operate shall not be refused to your industry. But, no response received from your end;

Contd....

//2//

AND WHEREAS, you have called for a personal hearing vide this office letter No. 13613, dtd. 06.09.2021 for discussion to clarify the legal status, operation plan, whether presently under NCLT or Bank and point wise compliance to show cause notice on 15.09.2021 at 3.30 PM. However, you have not attended the personal hearing;

NOW THEREFORE, by virtue of the power conferred under section 21A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time, the competent authority in the State Pollution Control Board, Odisha hereby refuse the Consent to Operate of your industry for the year 2021-22. You are directed not to operate your industry and obtain prior consent to operate from the Board before resuming of operation.


MEMBER SECRETARY

To

The Managing Director,
M/s. BRG Iron and Steel Co. Pvt. Ltd.,
At- Kurunti, PO- Kusupanga,
Dist- Dhenkanal - 759 122

Memo No. 15330 /Dt. 04-10-2021 / By Speed Post/ Email

Copy forwarded to the Collector & District Magistrate, Dhenkanal for information and necessary action.


MEMBER SECRETARY

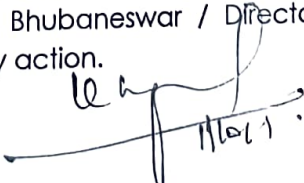
Memo No. 15331 /Dt. 04-10-2021 / By Speed Post/ Email

Copy forwarded to the Regional Officer, SPC Board, Angul for information and necessary action.


MEMBER SECRETARY

Memo No. 15332 /Dt. 04-10-2021 / By Speed Post/ Email

Copy forwarded to the Director of Mines, Odisha, Bhubaneswar / Director Factories & Boiler, Bhubaneswar for information and necessary action.


MEMBER SECRETARY

BEFORE THE NATIONAL GREEN TRIBUNAL

Original Application No. _____ of 2024

In re:

HARIHAR SAMAL AND ANOTHER

APPLICANTS

Versus

STATE OF ODISHA & Ors

RESPONDENTS

KNOW ALL to whom these present shall come WE, Harihar Samal, S/O late Mathuri Samal, At/Po- Kurunti, Pin-759121, ...

, Rajib Gopal Swain, C/o Sudarsan Deo, At/Po- Kulad, Nalconagar, Angul, Pin- 759145, applicants in the above mentioned case , do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email- sankarprasadpani@gmail.com Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 16th day of NOV 2024.

Accepted subject to the terms of fees.

Spani
Advocate

A Padhy

Harihar Samal
Client

Rajib gopal Swain

AUTHORISATION

I, **Rajib Gopal Swain**, aged about 46 years, C/o Sudarsan Deo, At/Po- Kulad, Nalconagar, Angul, Pin-759145, authorize **Harihar Samal**, aged about 64 years, S/O late Mathuri Samal, At – Kurunti, Po-Kusupanga, Pin-759121 the applicant No 1, to swear the affidavit on behalf of me for filing the original application.

Date- 16/11/2024

Rajib Gopal Swain
SIGNATURE